BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.163 OF 2023 EZ

SANTANU KUMAR BHUKTA .....APPLICANT

-V E R S U S-

STATE OF ODISHA & ORS. .....RESPONDENTS

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BY THE RESPONDENT NO.14 THROUGH

CUTTACK

DATE:-25.05.2025

ANANYA PRADHAN
ADVOCATE
ENR. NO. O-599/2020
MOB:-8917222517

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.163 OF 2023 EZ

SANTANU KUMAR BHUKTA .....APPLICANT

-V E R S U S-

STATE OF ODISHA & ORS. .....RESPONDENTS

ADDITIONAL AFFIDAVIT BY AJIT SAHU – RESPONDENT NO.14 CONSOLIDATING THE COMPLIANCE MADE vis-à-vis THE ALLEGATIONS MADE IN THE ORIGINAL APPLICATION

I, Sri Ajit Sahu, aged about 36 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Nihal Prasad Road Metal Stone Quarry No.1), do hereby solemnly affirm and state as follows:

1. That, I am the Respondent No.14 arrayed in this Original Application filed by the applicant and being conversant with the facts & circumstances of the case competent to swear the present affidavit.

2. That, the present affidavit has been necessitated to bring to the notice of this learned Tribunal the due compliances carried out by the Respondent No.14 against the allegations made by the applicant in the Original Application.

3. That, the allegations and its corresponding compliances in way of reply are enumerated herein below.

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

4. That, the environmental clearance has been duly transferred to Respondent No.14 – Lessee – as of 17.11.2023. Additionally, Respondent No. 14 has fully complied with the financial obligations by paying Rs. 6,76,937/- towards the penalty imposed by SEIAA for the period during which the clearance remained in the name of the Tahasildar, Gondia. As the delay was not attributable to Respondent No. 14, no wrongdoing or non-compliance can be established. Thus, the allegation is baseless and should be dismissed.

(Copy of the letter dated 01.11.2023, money receipt no.28006 dated 13.11.2023 with letter dated 17.11.2023 are annexed herewith as **Annexure-R14/1 Series)**

5. That, the Respondent No. 14 holds a valid explosive license, initially granted for the period 19.10.2015 to 31.03.2020, and duly approved by the Joint Chief Controller of Explosives, East Circle Office, Kolkata. This license, which authorizes the storage and usage of explosives of various classes under Rule-99 and Article No. 3(c) of Schedule-IV of the Explosive Rules, 2008, was again issued on 17.06.2020 with an enhanced quantity of explosives and has been formally renewed up to 31.03.2030. Given this compliance, the contention regarding illegal blasting is baseless and must be dismissed. Respondent No. 14 has consistently adhered to regulatory requirements, eliminating any claim of unlawful activity.

(Copy of the documents pertaining to blasting permission are annexed herewith as **Annexure-R14/2 Series)**

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

6. That, the Respondent No.-14 has duly obtained the required Consent to Operate (CTO) and has complied with the necessary financial obligations by paying Rs 83,364.16. The allegation of operating without a valid CTO stands refuted by this compliance, and therefore, no violation exists. The claim against Respondent-14 lacks merit and should be dismissed.

(Copy of the CTO dated 12.12.2023 and payment receipt dated 04.12.2023 are annexed herewith as **Annexure-R14/3 Series**)

7. That, the Respondent No. 14 is operating in full compliance with the Siting Criteria set by the Central Pollution Control Board (CPCB) and remains within the permissible limits. There exists unauthorised houses at a distance of 240 metres and a revenue village at 600 metres. There is no regulatory violation or non-compliance attributable to Respondent No. 14. Accordingly, the allegation is unfounded and should be dismissed.

(Copy of the letter dated 08.04.2023 and RoR for Khata No.1433/779 is annexed herewith as **Annexure-R14/4 Series)**

8. That, the respondent No. 14 has fulfilled its environmental responsibilities by depositing Rs.2,50,000/- for plantation on 29.12.2023. This demonstrates proactive compliance with green belt and afforestation requirements. The allegation of non-existence of a green belt is therefore unfounded and should be dismissed.

(Copy of the statement of payment dated 29.12.2023 is annexed herewith as **Annexure-R14/5 Series)**

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Notary, Cuttack Town
Regd.No-ON-04/1995

9. That, the environmental clearance (EC) was granted strictly in accordance with the approved lease area of 12.25 acres, as sanctioned by the Collector. Respondent No. 14 was granted the lease for the same area, and all subsequent statutory clearances have been obtained accordingly. There is no deviation or deliberate reduction in area to evade public hearing, and thus, no violation exists. The allegation is baseless and should be dismissed.

(Copy of the office order dated 05.02.2021 and advertisement dated 08.06.2021 are annexed herewith as **Annexure-R14/6 Series**)

10. That, the allegation regarding the overloading of vehicles on an RD road is misplaced, as the concerned road from Nihalprasad to Laulai Road via Karadbani does not fall under the jurisdiction of the Rural Development Department (RD). Instead, it is within the authority of the Roads and Buildings (R&B) Division. Therefore, the claim is unfounded and should be dismissed.

(Copy of the letter dated 14.11.2023 is annexed herewith as **Annexure-R14/7)**

11. That, the respondent No. 14 has duly constructed garland drains, ensuring compliance with environmental and regulatory requirements. This demonstrates adherence to proper drainage and water management standards, negating any claims of non-compliance. Thus, the allegation is unfounded and should be dismissed.

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12. That, the respondent No. 14 has duly completed the solar fencing in full compliance with regulatory requirements. This demonstrates adherence to prescribed safety and environmental standards. Therefore, any allegation of non-compliance is baseless and should be dismissed.

13. That, the respondent No.14 has diligently submitted all required compliance reports, ensuring adherence to regulatory and statutory obligations. This demonstrates full compliance with applicable legal and environmental standards. Therefore, any allegation of non-compliance is baseless and should be dismissed.

(Copy of the receipts of submission of compliance reports are annexed herewith as **Annexure-R14/8 Series**)

14. That, a volume assessment of the waste dump inside and outside of the Nihal Prasad Metal Quarry-I was conducted on dated 05.05.2024 by a RQP at the instance of this respondent no 14. This report has been done on the basis of a drone – DGPS survey dated 05.05.2024 which reveals that the total volume of waste dumped as on the date of survey is 21451 Cum. The calculation of the ORSAC report as well the Tahasildar have failed to factor in this dump. More than 21,000 Cum of dump has not been accounted for while calculating the amount of alleged excess mining of 9422 Cum, which in fact does not exist when the calculation takes into account the wastage dump. As such the respondent no.14 has not done any excess mining.

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Regd.No-ON-04/1595

Year	Production	Wastage
2017-18	42032	7417 (15%)
2018-19	44030	7770 (15%)
2019-20	46027	8122 (15%)
2020-21	There was no lease existing at that period of time and therefore no extraction done by the Respondent No.14.	
2021-22	There was no lease existing at that period of time and therefore no extraction done by the Respondent No.14.	
2022-23	100019	11113 (10%)
2023-24	100035	11115 (10%)
Total	**332143**	45537
Temporary Permit	**17800**	
Auction	**1500**	
Total Production + Wastage=	**351443** **45537**	
Grand Total=		**396980**

(Copy of the Volume assessment report is annexed herewith as **Annexure-R14/9)**

15. That, the allegations of excess mining amounting to 9422.059 cum for the period 21.03.2017 to 16.10.2023 are unfounded and legally untenable. The calculation fails to account for the fact that Respondent No. 14 was not in possession of the

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Notary, Cuttack Town
Regd.No-ON-04/1995

for the fact that Respondent No. 14 was not in possession of the demised quarry from 07.10.2020 to 03.06.2022 due to the absence of a valid lease agreement. Additionally, the waste dump, quantified at 21,451 cum as per the DGPS Survey dated 05.05.2024, has not been factored into the assessment. Furthermore, had there been any excess extraction the Tahasildar or Mining Officer would have issued a notice to Respondent No.14 in that regard. Given these omissions, the allegations are erroneous and must be dismissed

16. That, in light of the aforementioned facts and legal compliance demonstrated by Respondent No. 14, the allegations raised in the original application lack merit and do not withstand judicial scrutiny. As such, the original application is legally untenable and not maintainable in law.

17. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

Ananya Pradhan
Advocate

Ajit Sahu
Deponent

CERTIFICATE

Certified that due to want of cartridge papers thick and durable plain papers have been used.

Cuttack

Date:25.05.2025

Advocate
For Respondent No.14

Solemnly sworn before me by Ajit Sahu being Identified by A. Pradhan Advocate at Cuttack Town Dated 25.05.2025

P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995

SPECIAL ADHESIVE

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2-1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: sciaaodisha@gmail,com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/ 304159/2023

Dated 01st November, 2022

To

Sri Ajit Sahu
At-Nihalprsad, Tahasil-Gondia,
District-Dhenkanal

Sub: Proposal for Transfer of EC of Nihalprasad Road Metal Quarry- 1 over an area of 12.25 Acre or 4.957 Ha under Gondia Tahasil of Dhenkanal District - reg.

Ref: Minutes of 139th Meeting of SEIAA held on 16.10.2023, 17.10.2023 & 19.10.2023.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that the proposal was placed in the meeting of SEIAA held on 16.10.2023 for consideration of Transfer of EC. After detailed discussion, the Authority decided to allow transfer of EC of the said proposal as per the MoEF& CC, Govt. of India O.M. no. F. No. 22-21/2020-IA.III dated 07.07.2021 regarding Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006 and in accordance with the order of Hon'ble National Green Tribunal subject to remittance of total penalty amount of **Rs.6,76,937/-** (i.e. 1% of the total project cost of Rs. 5,69,19,778/- + 0.25% of the total turnover during violation period of Rs. 4,30,95,637/-) to State Pollution Control Board (SPCB), Odisha.

i) The transfer of EC shall be issued after submission of the proof of the penalty receipt to SEIAA, Odisha and no further reference to SEIAA meeting is required.

Therefore, you are requested to comply the above observation of authority and submit the necessary document for further consideration.

Yours faithfully,

01/11/2023

Environmental Scientist

Copy to

1. The Collector - ADM, Dhenkanal / Sub-Collector, Dhenkanal / Tahasil- Gondia, Dist- Dhenkanal for information and necessary action.
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Bhubaneswar for information and necessary action.

01/11/2023

Environmental Scientist

MONEY RECEIPT

ODISHA

STATE POLLUTION CONTROL BOARD, ODISHA

BHUBANESWAR - 751012

No. 28006

Book No. 1081

Date 13/11/23

RECEIVED from M/S. Nihalprasad Road Metal Quarry-1 (Ajit sahu) Gondia, Dhenkanal, Odisha

by B.D./ Cheque/Cash 710377/ 09.11.23 Indusind Bank

Rupees Six lakh seventy six thousand nine hundred thirty seven only ~~only.~~

towards EC for Road Metal Quarry

₹ 6,76,937/-

13/11/23

Accounts Officer/Accountant

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail,com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/304159/2023

Dated 17th November, 2023
Bhubaneswar

To

Sri Ajit Sahu
S/o- Late Gokulananda Sahu
At/Po-Nihalprasad, Dist-Dhenkanal

Sub: **Proposal for Transfer of Environmental Clearance of Nihalprasad Road Metal Quarry-1 over an area of 12.25 Acre or 4.957 Ha under Gondia Tahasil of Dhenkanal District Odisha from the name Tahasildar Gondia to Sri Ajit Sahu - reg.**

Ref: (i) EC letter no./EC identification no. 3399/SEIAA dated 18.10.2021.
(ii) Tahasildar, Gondia letter no. 3098 dated 17.09.2022
(iii) Online Application no. SIA/OR/MIN/304159/2023 dtd.09.10.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/304159/2023 dated 09.10.2023, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 3399/SEIAA dated 18.10.2021 in favour Sri Ajit Sahu.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 139th meeting held on 16.10.2023, 17.10.2023 & 19.10.2023 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) As submitted by the Tahasildar, it is noted that EC was obtained for Nihalprasad Road Metal Quarry-1 for a period of 5 years in favour of Tahasildar, Gondia vide the above-mentioned EC letter under reference.

(ii) Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahaildar has requested for transfer of EC in favour of Sri Ajit Sahu, who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision in rule 37 of OMMC Rules, 2016.

(iii) The proposed quarry is operated without transfer of EC from the name Tahasildar to successful bidder.

(iv) This is violation case on the basis of MoEF & CC, Govt. of India SOP dt. 07.07.2021 as the quarry operated without transfer of EC and 1,40,350 cum of

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stone material extracted from the source as per Y-form that is clarified by Tahasildar, Gondia.

(v) The PP has submitted total project cost amounting of Rs.5,69,19,778/- and total turnover amounting of Rs. 4,30,95,637/- through Chartered Accountant (CA) for extraction of 1,40,350 cum of stone from the said source.

(vi) The proposal was placed in the 139th SEIAA, Odisha meeting and the after detailed discussion, the Authority decided to allow transfer of EC of the said proposal as per the MoEF& CC, Govt. of India O.M. no. F. No. 22-21/2020-IA.III dated 07.07.2021 regarding Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006 and in accordance with the order of Hon'ble National Green Tribunal subject to remittance of total penalty amount of Rs.6,76,937/- (i.e. 1% of the total project cost of Rs. 5,69,19,778/- + 0.25% of the total turnover during violation period of Rs. 4,30,95,637/-) to State Pollution Control Board (SPCB), Odisha. The transfer of EC shall be issued after submit the proof of the penalty receipt to SEIAA, Odisha and no further reference to SEIAA meeting is required.

(vii) An EDS letter was issued by SEIAA, Odisha on dt. 01.11.2023 for submission of penalty amount to SPCB, Odisha and accordingly, the penalty amount was submitted by PP to SPCB of Rs. Rs.6,76,937/- vide receipt no. 28006, book no. 1081 dt. 13.11.2023.

(viii) Documents submitted for EC Transfer;

a. Form No. 7 for transfer of Environmental Clearance,
b. Letter no. 3098 dated 17.09.2022 of Tahasildar, Gondia for transfer of EC to Sri Ajit Sahu as the successful bidder for Nihalprasad Road Metal Quarry-1.
c. Cyber Treasury e-challan no. 35C391E877 dated 14.09.2023 of Rs.1000/- towards scrutiny fee.
d. Undertaking for accepting the terms and conditions in the original EC.

5. Transfer of Environmental Clearance (EC) of Nihalprasad Road Metal Quarry-1 issued vide SEIAA, Odisha EC letter no. 3399/SEIAA dated 18.10.2021 is allowed in favour of Sri Ajit Sahu, the successful bidder for extraction of 100085 **cum/annum** of stone material from the source. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulation.

Additional stipulation

a. The validity of EC is for validity of DSR or validity of lease period whichever is earlier.

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

b. **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.

The Project Proponent shall be uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF& CC., Govt. of India only from date of issue of transfer of EC, falling which the EC stands automatically revoked.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

Member Secretary

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011for information.
7. Copy to the Collector/Sub Collector, Dhenkanal and Tahasildar Gondia/Mining Officer Dhenkanal for information and necessary action.
8. Director of Mines, Steel & Mines Dept, Govt. of Odisha
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.

Member Secretary

True Copy
Attested

To

The Deputy Collector Judicial ,
Collectorate, Dhenkanal.

Sub: Issue of NOC for possession and issue of exclusive for operating stone quary.

Ref.: Your letter No.2891/ JUD / Dt.15.11.2016.

Sir,

ନିବେଦ୍ୟର କାରଣ ଏହିକି ଯେ ମୁଁ ଅଜିତ ସାହୁ, ପି.-ଶ୍ରୀ ଗୋକୁଳାନନ୍ଦ ସାହୁ, ସା./ ପୋ.ଅ.- ନିହଲପ୍ରସାଦ, ଜି.-ଢେଙ୍କାନାଳ ଅନୁରୋଧ କରୁଛି ଯେ, ତା.୩୦.୦୫.୨୦୧୬ରିଖରେ ଆବେଦନ କରିଥିବା ଦରଖାସ୍ତ ମୁତାବକ ଏହା ପୂର୍ବରୁ ମୋର ଏକ Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata ରୁ ପ୍ରାପ୍ତ ହୋଇଅଛି । ସେହି ସମୟରେ ମୁଁ ମାତ୍ର ୩ ଗୋଟି ସଇରାତ ଉତ୍ସର ନିଲାମ ଧରିଥିଲି । ସେଥିପାଇଁ ସେହି ସମୟର ଆବଶ୍ୟକ ଅନୁଯାୟୀ ଉକ୍ତ License ଟିକୁ ପ୍ରସ୍ତୁତ କରିଥିଲି , କିନ୍ତୁ ବର୍ତ୍ତମାନ ମୁଁ ଗଁଦିଆ ତହସିଲ ଅନ୍ତର୍ଗତ Nihalprasad Road metal 01, Nihalprasad Road metal 02, Bhaliapata Road Metal - 01, Bhaliapata Road Metal - 02, Nahada Road Metal - 01, Nahada Road Metal - 03, Tolarpasi Road Metal , ଢେଙ୍କାନାଳ ସଦର ତହସିଲ ଅନ୍ତର୍ଗତ Bhapur Road Metal No.04 ଓ ଧର୍ମସଳା ତହସିଲ ଅନ୍ତର୍ଗତ Barada Black Stone Quarry - 02 , Barada Black Stone Quarry - 04 ଗୁଡିକୁ Lease ଭାବେ ନେଇଅଛି । ପ୍ରାପ୍ତ ହୋଇଥିବା ପୂର୍ବ License ଅନୁଯାୟୀ ଏହି ଖଣିଗୁଡିକରୁ ଲଘୁ ଖଣିଜ ପଥର ଉତ୍ତୋଳନ କରିବା ସମ୍ଭବ ହେଉନାହିଁ , କାରଣ ଏହି License ଅନୁଯାୟୀ -

1)	Nitrate Mixture	:	1700 Kg.
2)	Safty Fuse	:	10,000 Mt.
3)	Detonatoring fuse	:	20,000 Mt.
4)	Detonator	:	44,000 Nos.

ଉପରୋକ୍ତ ଦର୍ଶାଯାଇଥିବା ପରିମାଣ ଅନୁଯାୟୀ ମୋତେ ବ୍ୟବହାର କରିବାକୁ ପଡୁଅଛି । ଯାହା ଫଳରେ ଏତେ ଗୁଡିଏ ଖଣିରୁ ଲଘୁ ଖଣିଜ ପଥର ଉତ୍ତୋଳନ କରିବା ପାଇଁ ନାହିଁ ନଥିବା ଅସୁବିଧାର ସମ୍ମୁଖୀନ ହେବାକୁ ପଡୁଅଛି । ଏଥି ନିମନ୍ତେ ଏହାର ପରିମାଣକୁ ବୃଦ୍ଧି କରିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ପରସୃଷ୍ଠା ଦେଖନ୍ତୁ .....

-14-

1)	Nitrate Mixture	:	5,000 Kg.
2)	A.N.F.O.	:	100 Kg.
3)	Safty Fuse	:	10,000 Mt.
3)	Detonatoring fuse	:	20,000 Mt.
4)	Detonator	:	44,000 Nos.

କୁ ବୃଦ୍ଧି କରିବାପାଇଁ ତା ୩୦.୦୫.୨୦୧୬ରିଖରେ ମୁଁ ଆବେଦନ କରିଥିଲି । ଏହା ଫଳରେ ଲଘୁ ଖଣିଜ ପଥର ଉତ୍ତୋଳନ କରିବାକୁ ହେଉଥିବା ଅସୁବିଧା ସମାଧାନ ହେବା ସଂଗେ ସଂଗେ ମୁଁ ରାଜସ୍ୱ ଭରଣ କରିବାକୁ ସକ୍ଷମ ହୋଇ ପାରନ୍ତି ।

ଏଣୁ ବିନିତ ଅନୁରୋଧ କରେକି ଉପରୋକ୍ତ ଦରଖାସ୍ତଟିକୁ ମଂଜୁର କରାଗଲେ ଅଧିନ ଚରୋପକୃତ ହେବ ।

।। ଇତି ।।

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

(ଅଜିତ ସାହୁ)

True Copy Attested

Advocate

-18-

Translated Copy of Annexure-R14/4

Page No.73

To,

The Deputy Collector Judicial,

Collectorate, Dhenkanal

Sub:- Issue of NOC for possession and issue of exclusive for operating stone quarry.

Ref:- Your letter No.2891/JUD / Dt. 15.11.2016

Sir,

I, Ajit Sahu, S/o. Late Gokulananda Sahu, At/ P.O-Nihalprasad, Dist.-Dhenkanal with due respect bring to your notice the facts that I have received an Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata prior to the application dated 30.05.2016. During that time, I was holding leased out only three Sairat Quarry. As a consequence, I had submitted only those license. But now I have holding the lease of Nihalprasad Road Metal-01, Nihalprasad Road Metal-02, Bhaliapata Road Metal-01, Bhaliapata Road Metal-02, Nahada Road Metal-01, Nahada Road Metal-02, Tolarpasi Road Metal under Tahasil of Dhenkanal Sadar and Barada Black Stone Quarry-02 and Barada Black Stone Quarry-04 under the Tahasil of Dharmasala. And as per the previous license obtained be me mining operation in all the above mentioned quarries is not possible because of the following.

1) Nitrate Mixture	:	1700 Kg.
2) Safty Fuse	:	10,000 Kg.
3) Detonatoring fuse	:	20,000 Mt.
4) Detonator	:	44,000 Nos.

The aforementioned quantity has refrained my usage with regard to all the abovementioned quarries. As a consequence, I am not being able to properly carried out mining operation in all the abovementioned quarries. Hence, I request you increase the quantity in the license.

Translated Copy of Page No.74

1) Nitrate Mixture	: 5,000 Kg.
2) A.N.F.O	: 100 Kg.
3) Safty Fuse	: 10,000 Kg.
4) Detonatoring fuse	: 20,000 Kg.
5) Detonator	: 44,000 Nos. to increase

I had applied my application on 30.05.2016 increased quantity in the license and allowing me smoothly carry out mining operation in all the quarries and deposit of royalty.

Therefore, I would request you kindly respond my application with utmost urgency.

Your's Faithfully

(Ajit Sahu)

True Copy

Attested

NO OBJECTION CERTIFICATE

(See Rules 102 & 103)

Subject: No Objection Certificate under the Explosive Rules, 2000

No. 1010

Date 03.08.2019

With reference to the application in Form AE-12 dated 30.05.2016, Submitted by Sri Ajit Sahu, and in pursuance of rules 102 & 103 of the Explosive Rules, 2008, there is no objection for granting license under the Explosive Rules, 2008 to Sri Ajit Sahu, S/o – Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State – Odisha, PIN - 759016 for the following purpose, Kinds and quantities of explosives in the premises over Plot No – 1833,1961 under Khata No. – 1433/957 and plot No. 1833/9736 under Khata No. 1433/1111 At/PO/PS – Nihalprasad, Tahasil-Gondia, Dist – Dhenkanal , State – Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose: - License to possess for use explosive of class 2 & 6 in a magazine.
2. Kinds and quantities of explosives.

Ser. No.	Name of explosives	Class	Div.	Quantity		
				At any one time	To be used per day	To be used in one month
a	ANFO	2	0	100 kg	25 M.T	600 M.T
a	High Explosive	2	-	4500 kg	1000 kg	27000 kg
b	Safety Fuse	6	1	10,000 Mtr.	2500 Mtr.	60,000 Mtr.
c	Detonating Fuse	6		20000 Mtr.	5000 Mtr.	120,000 Mtr
d	Electric Deto/Ordinary Deto	6		44,000 Nos	11000 Nos	264,000 Nos.

3. NOC will be valid subject to fulfillment of the following terms & conditions.

a. Explosives should be handled by competent and authorized persons. Entry of unauthorized persons should be strictly prohibited. Children under 18 years of age and person under intoxication should not be allowed for loading, unloading or transportation of the explosives or to enter in the licensed premises.

b. Smoking, use of naked light, open flame of any kind and use of mobile sets are strictly prohibited at the site and that effect notice should be displaced on the walls of the magazine/storage shed.

c. Explosives should only be transported in licensed vans and approved type of bags and container.

d. Adequate lighting arrestors are to be provided at the site.

e. The storage site should be with boundary wall/bar bade wire fencing to a radios of 15(fifteen) meters.

f. Minimum 100(One hundred) meters distance is to be mentioned from one storage shed to another storage shed.

g. Manual operated siren should be provided and siren should be sounded prior to the blasting as warning signal for evacuation from the site.

h. Four numbers of water vats at least 400(four hundred) liters capacity each should be provided at the storage site.

i. All the employees should be well trained on use/operation and maintenance of first aid & firefighting equipments installed at the site.

j. Roof made in RCC 1:1.5:3 of 150 mm thick.

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k. All the walls are made of brick of 500mm in cement mortar except the wall of 600 mm thick between detonator and lobby room.

l. Interior benches shelves are free from grit and there should be no contact between iron and explosives.

m. 225x1125 'Z' type ventilators fitted with frame of iron bars set firmly in walls of outer face, inner opening protected with brass wire gauge. Total 12 (twelve) No.s to be provided.

n. 5(Five) thick iron doors playing outside with wooden lining and brass hinges and fittings and having brass lock and internal door made of wood with brass hinges & fittings.

o. Window playing outside and made of steel plate of 5 mm thick wooden lining having brass should be provided.

p. The earth-pit will be located at a distance of 3.6 meters away from magazine.

q. The explosives boxes will be placed on wooden trestles leaving sufficient air gap between wall and stocks of explosives.

r. Following first aid fire fighting equipments should be provided at the site:-

i. Water CO2 Extinguisher 09 liters capacity (ISI approved) – 4 Nos.

ii. Dry Chemical powder Extinguisher 05 kg capacity (ISI approved) – 4 Nos.

iii. Two fire bucket stand with 4 (four) sand And 4 (four) water buckets.

District Magistrate,
Dhenkanal.
District Magistrate
Dhenkanal

Memo No. 1102 Judl. Dtd. 03.08.2019

Copy forwarded to Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist-Dhenkanal, State – Odisha, PIN – 759016 for information and necessary action. He is directed to maintain the fire prevention arrangement as per report of Deputy Fire Officer, Angul Circle, Angul.

District Magistrate,
Dhenkanal.
District Magistrate
Dhenkanal

Memo No. 1103 Judl. Dtd. 03.08.2019

Copy forwarded to the Deputy Fire Officer, Angul Circle, Angul/ Asst. fire Officer, Dhenkanal/ OIC, Gondia Fire station for information and necessary action.

District Magistrate,
Dhenkanal.
District Magistrate
Dhenkanal

Memo No. 1104 Judl. Dtd. 03.08.2019

Copy to the :-

1. Superintendent of Police, Dhenkanal
2. Sub-Collector, Gondia
3. Tahasildar, Dhenkanal.

For information and necessary action.

District Magistrate,
Dhenkanal.
District Magistrate
Dhenkanal

True Copy Attested

Advocate

CamScanner

-18-

F.Mewar-P14/6

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
F-35/A, बी. जे. बी. नगर | F-35/A, BJB Nagar
भुवनेश्वर | Bhubaneswar 751014
फोन (Phone):- 2433370 | फैक्स (Fax):- 2430656
ई-मेल Email: dyccebhub@explosives.gov.in

संख्या (No.): E/EC/OR/22/363(E82730)

दिनांक (Date): 05/02/2020

5 FEB 2020

सेवा में | To,

Shri Ajit Sahu,
S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village - Dhenkanal
District-DHENKANAL, State-Odisha, Pincode - 759016

विषय : Plot No.PLOT NO.1833,1961 KHATA NO.1433/957, ग्राम NIHALPRASAD, जिला DHENKANAL, राज्य Odisha में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/OR/22/363(E82730) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Plot No.:PLOT NO.1833,1961 KHATA NO.1433/957, NIHALPRASAD, Dist. DHENKANAL, Odisha -Licence No.: E/EC/OR/22/363(E82730) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या nil दिनांक 05/02/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: nil dated: 05/02/2020, the subject licence duly renewed upto **31/3/2025** and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2025 से पहले इस कार्यालय को भेजे जाएं.
For further renewal of licence, please submit the following documents so as to reach this office on or before **31/3/2025**.

- प्ररूप आरई-I में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-I duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।
  Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for firew orks store house)
- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं । विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाज़ी गोदाम के लिए लागू नहीं) । Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
  All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. रुआब अली | Dr. Ruab Ali)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. ज़िला मजिस्ट्रेट (District Magistrate), DHENKANAL (Odisha)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

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अनुज्ञप्ति प्ररुप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/22/363(E82730)
वार्षिक फीस रुपए (Annual Fee Rs): 6200/-

1. Licence is hereby granted to

Shri Ajit Sahu (अधिभोगी / Occupier : Shri Ajit Sahu), S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village Dhenkanal, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। : possess for use of **Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonator,** - के उपयोग के लिए
Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2 ,0	0	1700 Kg.
2.	Safety Fuse	6 ,1	0	10000 Mtrs
3.	Detonating Fuse	6 ,2	0	20000 Mtrs
4.	Detonator	6 ,3	0	44000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए] : 6 times as above.
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। : रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/363(E82730) दिनांक (Dated) 19/10/2015
The licensed premises shall conform to the following drawing(s): .

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Plot No. PLOT NO.1833,1961 KHATA NO.1433/957 , ग्राम (Town/Village) : NIHALPRASAD पुलिस थाना (Police Station) : NIHALPRASAD
जिला (District) DHENKANAL राज्य (State) Odisha पिनकोड (Pincode) 759016
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं। : **One High Explosives Store Room, One Detonator Store Room and Lobby**
The licensed premises consist of following facilities.

8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2020 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2020.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd/-

तारीख | The Date - 19/10/2015

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

Amendments :
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख | समाप्ति की तारीख | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प

-2X-

Date of Renewal	Date of Expiry	Signature of licensing authority and stamp
05/02/2020	31/03/2025	Dy. Chief Controller of Explosives, Bhubaneswar

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

True Copy Attested

Advocate

-X- -86- -80- -349-

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/OR/22/363 (E82730) in form'LE-3 granted to Shri Ajit Sahu, S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Odisha-759016 .

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	M	UM
1	Room or Workshop used in Connection with the Magazine	31	46
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory	113	
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives	226	
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V	90	
28	Electric Power over head Transmission Lines upto 440V	15	

The Date : 19/10/2015

For Joint Chief Controller of Explosives
East Circle office, Kolkata
Dy. C.C.E. Bhubaneswar

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

True Copy Attested

Advocate

2/5/2020

अनुज्ञप्ति प्ररूप एल. ई.-5 | LICENCE FORM LE-5

(विस्फोटक नियम, 2008 की अनुसूची IV के भाग I के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या 6 या 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने

Licence to possess (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/22/390(E98095)

वार्षिक फीस रुपए (Annual Fee Rs): 9800/-

ANNEXURE-R14/ Certificate

licence is hereby granted to

Shri AJIT SAHU (अधिभोगी / Occupier : AJIT SAHU), S/o Late Gokulananda Sahu, At, PO &PS-Nihalprasad, Town/Village - NIHALPRASAD, District - DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

अनुज्ञप्तिधारी की प्रास्थिति Status of licensee : **Individual**

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। possess for use of **Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or Ordinary Detonators,** - के उपयोग के लिए

Licence is valid only for the following purpose.

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: --(क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2.0	0	4500 Kg.
2.	Detonating Fuse	6.2	0	20000 Mtrs
3.	Safety Fuse	6.1	0	10000 Mtrs
4.	Electric and/or Ordinary Detonators	6.3	0	44000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए] **3 times as above.**

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/390(E98095) दिनांक (Dated) 17/06/2020

The licensed premises shall conform to the following drawing(s).

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address.

Plot No. 1833,1961,1833/9736, Khata No.1433/957, 1433/1111 ग्राम (Town/Village) : NIHALPRASAD पुलिस थाना (Police Station) : NIHAL PRAS.

जिला (District) DHENKANAL राज्य (State) Odisha पिनकोड (Pincode) 759016

दूरभाष (Phone) 09938206689 ई मेल (E-Mail) फैक्स (Fax)

अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं। **Regular Magazine**

The licensed premises consist of following facilities.

अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
   Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।
   Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2

यह अनुज्ञप्ति तारीख **31 मार्च 2025** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2025.**

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख The Date - 17/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosi
East Circle office, Kolk

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

अनुज्ञप्ति प्रपत्र P-3
(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची 1 की क्रम संख्या-3 और नियम 35 देखें)

LICENCE FORM P-3
(See Sr.No.-3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012)

-29-

विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाईट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (

अनुज्ञप्ती संख्या | Licence No. : A/EC/OR/P3/15(A1948)
वार्षिक अनुज्ञप्ती शुल्क Annual licence Fee Rs: 1000/-

अनुज्ञप्ति एतद्वारा जारी की जाती है :
Licence is hereby granted to :

Shri Ajit Sahu (अधिष्ठाता : Shri Ajit Sahu)
S/o Late Gokulananda Sahu, At. PO & PS- Nihalprasad , शहर । गांव - Dhenkanal
जिला- DHENKANAL , राज्य- Odisha , पिन कोड - 759016 Phone - , Email-
aurnistone@rediffmai.com , फैक्स-

1. अनुज्ञप्तिधारी का स्तर: **Individual**
Status of licence holder: **Individual**
2. अनुज्ञप्ति केवल निम्नलिखित प्रयोजन हेतु वैध है : **विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाईट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति**
Licence is valid only for the following purpose : **Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)**
3. अनुज्ञप्ति अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है :
Licence is valid for the following quantity of Ammonium Nitrate:

नाम तथा विवरण Name and Description	किसी एक समय में मात्रा (कि.ग्रा.) Quantity at a time (Kg.)	किसी एक वित्तीय वर्ष में क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा(कि.ग्रा.) Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.)
Ammonium Nitrate (Solid)	20000	720000

4. अनुज्ञप्त परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा
The licensed premises shall conform to the following drawing(s):
आरेखण संख्या | Drawing No : A/EC/OR/P3/15 (A1948) दिनांक | Dated : 16/06/2020
5. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है :
The Licensed premises are situated at following address:

Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111 , शहर|गांव| Town|Village : Nihalprasad, Tahasil-Gondia

पुलिस स्टेशन | Police Station : Nihalprasad जिला | District : DHENKANAL
पिन कोड | PinCode : 759016फोन | Phone : ईमेल | E-Mail : aurnistone@rediffmai.comफैक्स | Fax : राज्य | State : Odisha

6. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएँ उपलब्ध हैं :
The licensed premises consist of following facilities :
Consist of one store house .
7. अनुज्ञप्ति, समय-समय पर यथा संशोधित विस्फोटक अधिनियम 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तें, अतिरिक्त शर्तें तथा निम्नलिखित उपबन्धों के अधीन जारी की ज है
(i)उक्त क्रम संख्या 5 में उल्लिखित आरेखण (जिसमें स्थल, निर्माण एवं अन्य विवरण दर्शाए गए हैं)
(ii)अनुज्ञप्ति जारी करने वाले प्राधिकारी द्वारा हस्ताक्षरित अनुज्ञप्ति की शर्तें एवं अतिरिक्त शर्तें ।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures.
(i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
(ii) Conditions and Additional Conditions of this licence signed by the license issuing authority.

8. यह अनुज्ञप्ति 31 मार्च 2025 तक वैध रहेगी ।
This licence shall remain valid till 31st day of March 2025

यह अनुज्ञप्ति विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञप्ति की किसी शर्तों का उल्लंघन करने पर या यदि अनुज्ञप्त परिसर, आरेखण और उससे संलग्न उपाबद्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहृत की जा सकती है ।
This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this license,if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक | Date 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक
Joint Chief Controller of Explosives
पूर्वचक्र, कोलकाता
East Circle office, Kolkata

अनुज्ञप्ति नवीकरण के लिए पृष्ठांकन:
Endorsement for renewal of licence:

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority

सांविधिक चेतावनी: अमोनियम नाइट्रेट कानून का दुरूपयोग कानूनी तौर पर गंभीर दण्डनीय अपराध है ।
Statutory Warning : Misuse of Ammonium Nitrate shall constitute serious criminal offence under the law.

Conditions

मुख्य विस्फोटक नियंत्रक / या विस्फोटक नियंत्रक व्दारा प्रदत्त प्ररूप P-3 मे विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम में, अमोनि नाईट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति, अनुज्ञप्ति संख्या A/EC/OR/P3/15(A1948) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number A/EC/OR/P3/15(A1948) to Licence to possess for us Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) in Form P-3 granted the Chief Controller or Controller of Explosives.

1. अमोनियम नाइट्रेट का भण्डारण अनुज्ञप्ति के साथ संलग्न अनुमोदित आरेखण में दर्शाए गए अनुज्ञप्त गोदाम या मेल्ट भण्डारण टैंक में ही किया जाए
The Ammonium Nitrate shall be possessed only in the licensed storehouse or melt storage tank shown in the approved plan attached w the License.
2. अमोनियम नाइट्रेट की मात्रा परिसर, मे या उसके किसी भी भाग में, अनुज्ञप्त मात्रा, किसी एक समय में, से अधिक नहीं होनी चाहिए ।
The quantity of Ammonium Nitrate in the premises or any part thereof shall not exceed at any one time the quantity for which License been issued.
3. छलका हुआ या अपशिष्ट अमोनियम नाईट्रेट को एकत्र कर अनुज्ञप्तिधारी द्वारा विनष्ट किया जाना चाहिए एवं विनष्ट किए गए अमोनियम नाइट्रेट मात्रा का लेखाजोखा रखा जायेगा ।
Spilled or sweepings of Ammonium Nitrate the waste Ammonium Nitrate collected from sweeping or spilled shall be destroyed by t License holder and account thereof shall be maintained indicating the quantity of the Ammonium Nitrate destroyed.
4. अनुज्ञप्तिधारी और विनिर्माण तथा संपरिवर्तन के लिए परिसर में नियुक्त प्रत्येक व्यक्ति को विनिर्माण तथा संपरिर्वतन के लिए अनुज्ञप्ति परिसर में अ या विस्फोट से होने वाली दुर्घटना से बचाव तथा विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्त् परिसर में अनधिकृत व्यक्तियों के प्रवेश से बचाव के लि पूर्ण सावधानी बरतनी होगी एवं ऐसे किसी भी कार्य से विरत करना होगा जो अग्नि या विस्फोट का कारण बने एवं जो विनिर्माण तथा संपरिवर्तन परिर में कार्य के उद्देश्य से आवश्यक न हो ।
The License holder and every person employed shall take all due precautions for prevention of accidents by fire or explosion in tl licensed premises and for preventing unauthorized person from having access to licensed premises and shall abstain from any act fro whatsoever which tends to cause or explosion and is not reasonably necessary for the purpose of works related thereto.
5. मुख्य विस्फोटक नियंत्रक या अनुज्ञापन प्राधिकारी की पूर्व लिखित स्वीकृति के बिना अनुज्ञप्त परिसर में किसी भी प्रकार का परिवर्तन एवं परिवर्धन ना किया जाएगा । स्वीकृत किए गए इस प्रकार के परिवर्तन एवं परिवर्धन अनुज्ञप्ति के साथ संलग्न संशोधित आरेखण में दर्शाए जाएंगे ।
No additions and alterations shall be carried out in the licensed premises without a previous sanction in writing of the Licensin Authority. Such additions and alterations so sanctioned shall be shown in the amended plan attached to the License.
6. अनुज्ञप्तिधारक द्वारा विनिर्माण तथा संपरिवर्तन प्रक्रिया के पर्यवेक्षण एवं कार्यों का संचालन इन नियमों के अनुरूप करने हेतु एक योग्य एवं सक्षम व्यक्ति नियुक्त किया जाएगा ।
The License holder shall appoint a competent person to supervise the operations shall be conducted under the supervision of th competent person.
7. किसी निरीक्षण अधिकारी या नमूना लेने वाले अधिकारी को अनुज्ञप्त परिसर में युक्तियुक्त समय पर बराबर अबाध पहुँच प्रदान की जाएगी और ऐ अधिकारी को वे सभी सुविधाएँ उपलब्ध की जाएगी जिससे कि वह सुनिश्चित कर सके कि अधिनियम और इन नियमों के उपबंधों एवं सुरक्षा संबंधी शर्त का सम्यक रूप से पालन किया जा रहा है ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and all facilities shall b offered to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
8. यदि जिला प्राधिकारी या निरीक्षण अधिकारी अनुज्ञप्तिधारी को लिखित में अधिकृत परिसर में कोई मरम्मत या कोई परिवर्तन या परिवर्धन या ऐसे सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे अधिकारी की राय में अस्वीकार्य जोखिम उत्पन्न कर सकती है और इस प्रकार वह परिसर के बाहर य भीतर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है, तो अनुज्ञप्तिधारी उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वार विनिर्दिष्ट अवधि में अनुपालन की रिपोर्ट देगा ।
If the License Issuing authority or the inspecting officer informs in writing, the holder of the License to execute any repairs or to make any additions or alterations to the licensed premises or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and therefore the same is necessary for the safety or security of the premises or persons, the holder of the License shall execute the recommendations and report compliance within the period specified by such authority.
9. अग्नि या विस्फोट से होने वाली दुर्घटनाओं और अमोनियम नाइट्रेट की हानि, उसमे कमी या चोरी की सूचना निकटतम पुलिस स्टेशन और जिला प्राधिकारी के स्थानीय कार्यालय को तुरन्त, दी जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of Ammonium Nitrate shall be immediately reported to the nearest police station and the District Authority.
10. अनुज्ञप्तिधारी अनुसूची-II भाग 3 में विनिर्दिष्ट प्ररूप में इनका अभिलेख रखेंगे जिससे कि अमोनियम नाइट्रेट के लिए उत्तरदायित्व सुनिश्चित कर उनकी पहचान कर खोज की जा सके एवं नियम 50 में विहित प्राधिकारी के मांगे जाने पर ऐसे अभिलेख प्रस्तुत किए जाएं ।
License holder shall maintain records in the prescribed forms specified in Schedule II Part 3 to ensure accountability, identification and traceability of Ammonium Nitrate and shall produce such records on demand to authority specified in rule 50.
11. अनुज्ञप्तिधारी, अनुसूची II भाग 3 में विनिर्दिष्ट प्रारूप द-9 में जिला प्राधिकारी को मासिक विवरणी इस प्रकार प्रेषित करेंगे कि वह प्रत्येक आगामी महीने की 10 तारीख तक अनुज्ञापन प्राधिकारी या जिला प्राधिकारी को प्राप्त हो जाए ।
The License holder shall submit monthly returns of AN received, sold /used/stolen or short received and destroyed in the form prescribed in Form R-9 of Part 3 of Schedule II so as to reach Licensing Authority and District Authority within 10th day of every succeeding month.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
पूर्वांचल, कोलकाता
For Joint Chief Controller of Explosives
East Circle office, Kolkata

अनुज्ञप्ति प्ररुप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए।)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अनधिक स्थल पर ए.एन.एफ.ओ. विस्फोटक के विनिर्माण के लिए अनुज्ञप्ति

Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/38/55(E93321)

वार्षिक फीस रुपए (Annual Fee Rs): 1200/-

Licence is hereby granted to

Shri Ajit Sahu (अधिभोगी / Occupier : Shri Ajit Sahu), S/o Late Gokulnanda Sahu, At, P.O & P.S- Nihalprasad, Town/Village - Nihalprasad, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose : Manufacture of - ANFO - के विनिर्माण के लिए।

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	ANFO	2.0	0	100 Kg.

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की अनुरूपता होती है।

The licensed premises shall conform to the following drawing(s): रेखाचित्र क्र. (Drawing No.) E/EC/OR/38/55(E93321) दिनांक (Dated) 16/06/2020

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111 , ग्राम (Town/Village) : Nihalprasad, Tehsil Gondia, पुलिस थाना (Police Station) : Nihalprasad

जिला (District) DHENKANAL राज्य (State) Odisha पिनकोड (Pincode) 759016

दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities. as per attached Annexture details

अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)। Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें। Conditions and Additional Conditions of this licence signed by the licensing authority.
3. परिशिष्ट | Annexure

यह अनुज्ञप्ति तारीख 31 मार्च 2025,तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2025.**

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set III के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अतिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां कहीं लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा अनुदत्त प्ररूप एल ई 1 [अनुच्छेद (घ)] में ए.एन.एफ.ओ. विस्फोटकों के विनिर्माण के लिए अनुज्ञप्ति सं. E/EC/OR/38/55(E93321) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/EC/OR/38/55(E93321) for manufacture of ANFO explosives in Form LE-1 [article 1 (d)] granted by Controller or Controller of Explosives.

1. परिसर या उसके किसी भाग में एएनएफओ विस्फोटकों की मात्रा किसी एक समय में उस मात्रा से अधिक नहीं होगी, जिसके लिए अनुज्ञप्ति जारी की ग है ।
   The quantity of ANFO explosives in the premises or any part thereof shall not exceed at any one time the quantity for which licence ha been issued
2. एएनएफओ विनिर्माण शेड को 15 मीटर की दूरी पर बाड़ लगा कर संरक्षित किया जाएगा और वह अनुसूची- VIII की सारणी । में यथाविनिर्दिष्ट संरक्षित संकर्मो से सुरक्षा दूरी बनाए रखेगा ।
   The ANFO manufacturing shed shall be protected by a fencing at a distance of 15 metres and it shall maintain safety distance from protected works as specified in table 1 of Schedule VIII.
3. शेड में कार्य कड़ाई में अधिकथित सुरक्षाकार्य प्रक्रियाओं और अनुदेशों के अनुसार किया जाएगा ।
   Work in the shed shall be carried out strictly in accordance with the laid down safe working procedures and instructions
4. एएनएफओ विस्फोटकों को विनिर्माण अनुज्ञप्तिधारी व्दारा नियुक्त किसी अर्हित उत्तरदायी व्यक्ति के सीधे पर्यवेक्षणाधीन किया जाएगा ।
   The ANFO explosives shall be manufactured under the immediate supervision of a qualified responsible person appointed by the licensee.
5. अनुज्ञप्तिधारी और प्रत्येक नियोजित व्यक्ति उस स्थान या उन स्थानकों में जहां एएनएफओ विस्फोटकों का विनिर्माण किया जात है या देखभाल की जाती है या उपयोग किया जाता है, अग्नि या विस्फोटक के कारण होने वाली दुर्घटनाओं को रोकने के लिए सभी सम्यक पूर्वाधानियां बरतेंगे ।
   The licensee and every person employed shall take all due precautions for the prevention of accidents by fire or explosion. in the place or places where the ANFO explosives is manufactured, handled or used.
6. एएनएफओ विस्फोटकों के सभी अवशेषों को एकत्रित किया जाएगा और अनुभवी व्यक्ति के पर्यवेक्षण के अधीन अनुज्ञप्त परिसर से दूर किसी सुरक्षित स्थान में नष्ट किया जाएगा ।
   All spillage of ANFO explosive shall be collected and destroyed at a safe place away from the licensed premises under the supervision of experienced person.
7. एएनएफओ विस्फोटकों के विनिर्माण के लिए प्रयुक्त् आधानों और मिश्रणों को प्रयोग के पश्चात उपयुक्त डिटरजेन्टण घोल से अच्छी तरह साफ किए जाएगा और जल से धोया जाएगा ।
   All containers and mixers used for manufacturing the ANFO explosive shall after use, be thoroughly cleaned with suitable detergent solution and washed with water.
8. अनुज्ञप्तिधारी और कर्मचारी परिसरों के भीतर अपात के दौरान की जानेवाली प्रक्रिया से अवगत होंगे ।
   The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
9. किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो या सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्धक करवाई जाएगी ।
   Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
10. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक लिखित में अनुज्ञप्ति धारक को अनुज्ञप्त परिसर या मशीनरी, औजारों या साधित्रों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है जो अनुज्ञप्ति धारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी व्दा रा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा ।
    If the licensing authority or a Controller of Explosives informs in writing , the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
11. अग्नि या विस्फोट के कारण होनेवाली दुर्घटनाओं और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय में तुरंत रिपोर्ट की जाएगी ।
    Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता / East Circle office, Kolkata

True Copy Attested

Advocate

27A

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
कार्यालय स्थान - 201, दूसरी मंजिल, एनएसआईसी-आईएमडीसी बिल्डिंग, धर्मपद भवन, प्लॉट नंबर 6, ब्लॉक-डी, | Office Space - 201, 2nd Floor, NSIC-IMDC Building, Dharmapada Bhawan, Plot No. 6, Block-D,
मंचेश्वर औद्योगिक एस्टेट, भुवनेश्वर | Mancheswar Industrial Estate, Bhubaneswar 751010
फोन (Phone):- 2397490 | फैक्स (Fax):- 2397356
ई-मेल Email: dyccebhub@explosives.gov.in

संख्या (No.): **E/EC/OR/22/390(E98095)** दिनांक (Date): 07/03/2025

सेवा में | To,

Shri AJIT SAHU,
S/o Late Gokulananda Sahu, At, PO &PS-Nihalprasad, Town/Village - NIHALPRASAD
District-DHENKANAL, State-Odisha, Pincode - 759016

विषय : Plot No.1833,1961,1833/9736, Khata No.1433/957, 1433/1111, ग्राम NIHALPRASAD, जिला DHENKANAL, राज्य Odisha में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/OR/22/390(E98095) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Plot No.:1833,1961,1833/9736, Khata No.1433/957, 1433/1111, NIHALPRASAD, Dist. DHENKANAL, Odisha - Licence No.: E/EC/OR/22/390(E98095) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 146772 दिनांक 04/03/2025 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक **31/3/2030** तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 146772 dated: 04/03/2025, the subject licence duly renewed upto **31/3/2030** and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक **31/03/ 2030** से पहले **इस कार्यालय** को भेजे जाएं.

For further renewal of licence, please submit the following documents so as to reach **this office** on or before **31/3/2030**.

- प्ररूप आरई-I में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-I duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं) ।
  Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं । विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं) । Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
  All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(सुबाशिश रे | Subasis Ray)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. ज़िला मजिस्ट्रेट (District Magistrate), DHENKANAL (Odisha)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by SUBASIS RAY
Reason: Licence No. : E/EC/OR/22/390
Location:Bhubaneswar [E98095]
Date:07-03-2025 18:42:19 PM

23B

Licence Endorsed under Rule 107(3) of Explosives Rules,2008
By Shri Dr. Ruab Ali, Deputy Chief Controller of Explosives, Bhubaneswar on 13/07/2020

अनुज्ञप्ति प्ररुप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)
(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/22/390(E98095)
वार्षिक फीस रुपए (Annual Fee Rs): 9800/-

1. Licence is hereby granted to

Shri AJIT SAHU (अधिभोगी / Occupier : AJIT SAHU), S/o Late Gokulananda Sahu, At, PO &PS-Nihalprasad, Town/Village - NIHALPRASAD, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**
3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Licence is valid only for the following purpose. : possess for use of **Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or Ordinary Detonators,** - के उपयोग के लिए
4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2 ,0	0	4500 Kg.
2.	Detonating Fuse	6 ,2	0	20000 Mtrs
3.	Safety Fuse	6 ,1	0	10000 Mtrs
4.	Electric and/or Ordinary Detonators	6 ,3	0	44000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : **3 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s): . : रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/390(E98095) दिनांक (Dated) 17/06/2020
6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Plot No. 1833,1961,1833/9736, Khata No.1433/957, 1433/1111, ग्राम (Town/Village) : NIHALPRASAD
पुलिस थाना (Police Station) : NIHAL PRASAD

जिला (District)	**DHENKANAL**	राज्य (State)	**Odisha**	पिनकोड (Pincode)	**759016**
दूरभाष (Phone)	**09938206689**	ई. मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं। The licensed premises consist of following facilities. : **Regular Magazine**
8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.
   1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
   Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
   2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें।
   Conditions and Additional Conditions of this licence signed by the licensing authority.
   3. दूरी प्ररूप DE-2 | Distance Form DE-2.
9. यह अनुज्ञप्ति तारीख **31 मार्च 2025** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2025.**
यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd/-

तारीख | The Date - 17/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
07/03/2025	31/03/2030	Dy. Chief Controller of Explosives, Bhubaneswar

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by SUBASIS RAY
Reason: Licence No. : E/EC/OR/22/390
Location:Bhubaneswar [E98095]
Date:07-03-2025 18:42:35 PM

23C

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/OR/22/390(E98095) in form LE-3 granted to Shri AJIT SAHU, S/o Late Gokulananda Sahu, At, PO &PS-Nihalprasad, Odisha-759016 .

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	**M**	**UM**
1	Room or Workshop used in Connection with the Magazine	41	
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper`s or Chowkidar`s Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		180
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		359
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V	90	
28	Electric Power over head Transmission Lines upto 440V	15	

The Date : 17/06/2020

For Joint Chief Controller of Explosives
East Circle office, Kolkata

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by SUBASIS RAY
Reason: Licence No. : E/EC/OR/22/390
Location:Bhubaneswar [E98095]
Date:07-03-2025 18:43:30 PM

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(सेट VIII | Set VIII)

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 |अनुच्छेद 3 (ख) से (ग)| में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/EC/OR/22/390(E98095) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/EC/OR/22/390(E98095) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्तर होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं ।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बैंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बेंचे, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञाप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी व्दारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबध्द हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग व्दारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों व्दारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञाप्तिधारी प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके व्दारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा। स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झांड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।
Empty packages of the explosives shall be removed at the earliest and destroyed. \
21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञत परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो और सुरक्षा स्थितियों को सम्यकत: अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञाप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञत फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट व्दारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञप्तीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.**

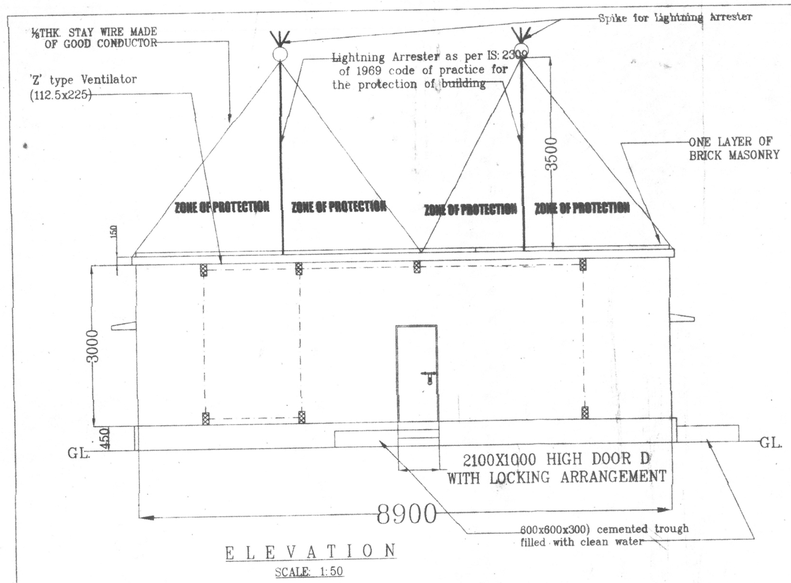
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता | East Circle office, Kolkata

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by SUBASIS RAY
Reason: Licence No. : E/EC/OR/22/390
Location:Bhubaneswar [E98095]
Date:07-03-2025 18:43:06 PM

-555-

-28-



ELEVATION
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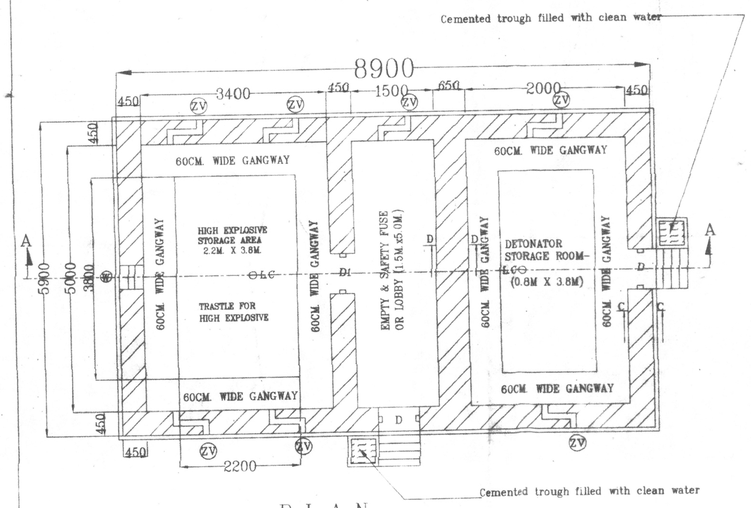
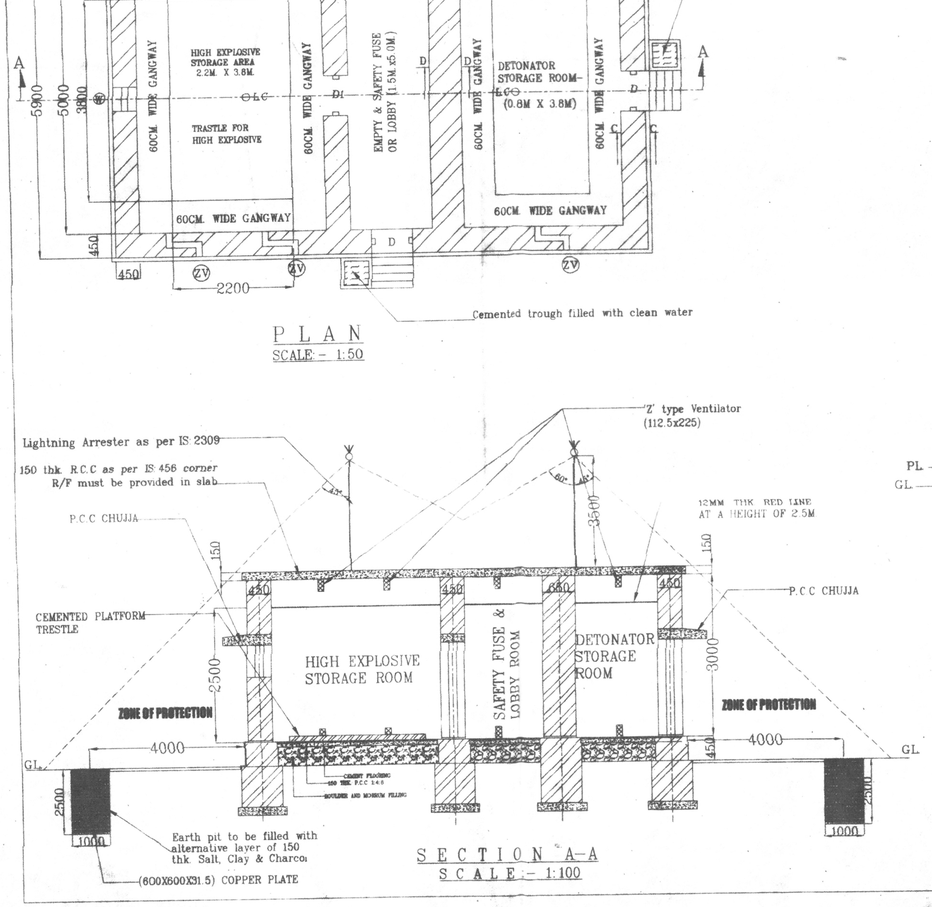
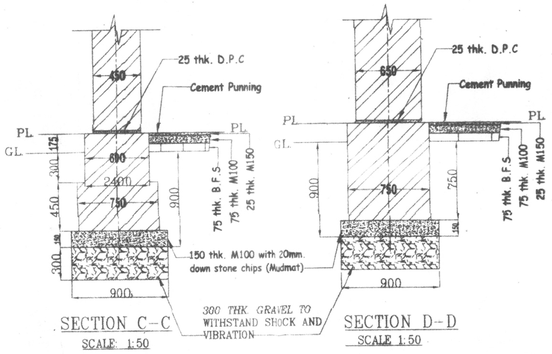


PLAN
SCALE - 1:50



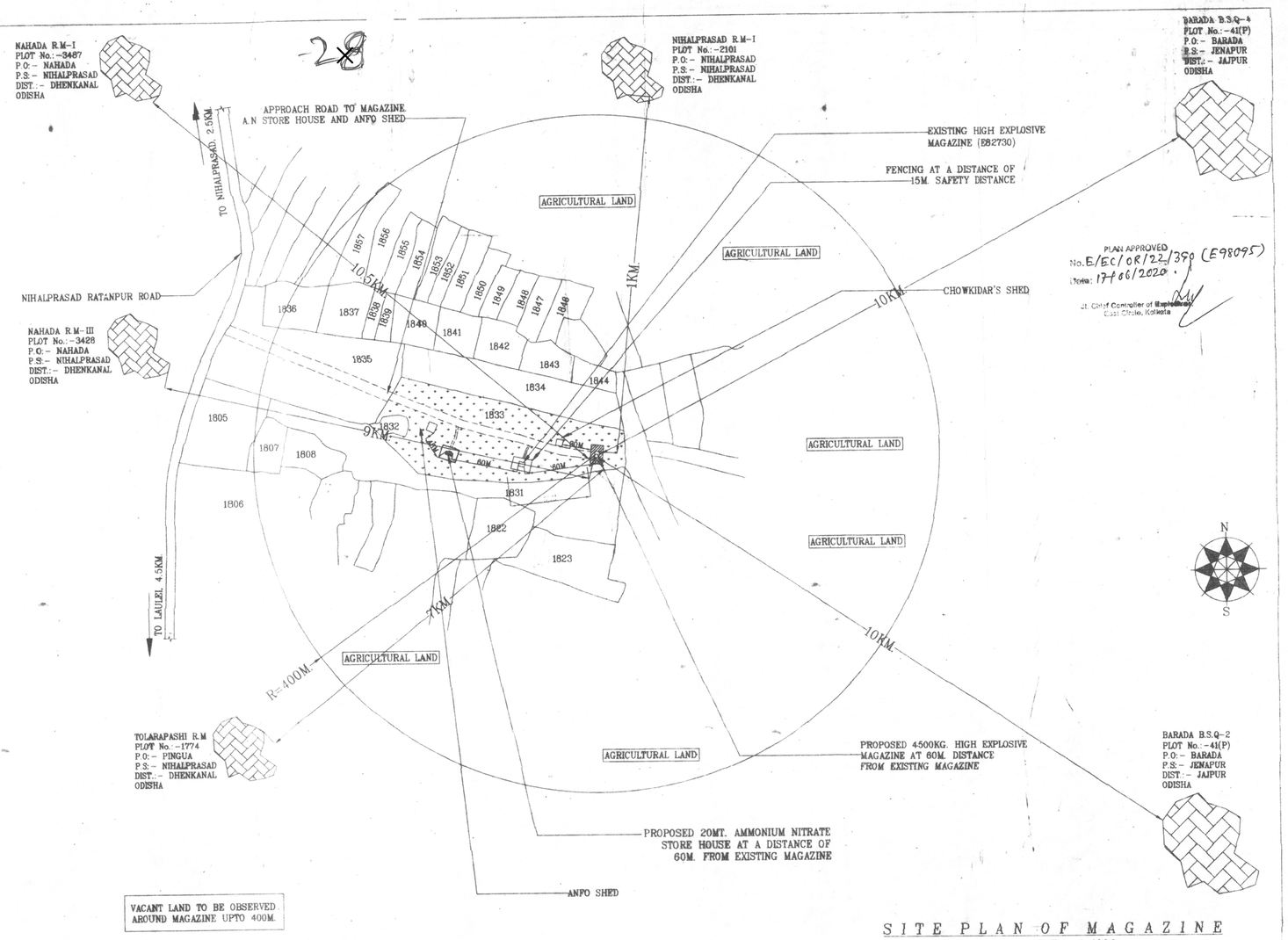
SECTION A-A
SCALE :- 1:100



SECTION C-C
SCALE 1:50

SECTION D-D
SCALE 1:50

True copy
Advocate



PLAN APPROVED
No. E/EC/OR/22/389 (E98095)
Date: 17/06/2020
Jt. Chief Controller of Explosives
East Circle, Kolkata

SITE PLAN OF MAGAZINE
SCALE:- 1:4000

SITE ADDRESS FOR MAGAZINE

AT VILL:- NIHALPRASAD; P.O & P.S:- NIHALPRASAD; TEHSIL:- GONDIA PLOT No.:- 1833; KHATA No.:- 1433/957DIST.:- DHENKANAL; RLY. STATION:- DHENKANAL; STATE:- ODISHA-759016

SR. No.	DESCRIPTION	CLASS	DIVISION	AMOUNT
#1.	NITRATE MIXTURE	II	-	4500KG
#2.	SAFETY FUSE	VI	1	40,000MTR.
#3.	DETONATING FUSE	VI	2	40,000MTR.
#4.	DETONATORS (E.D AND OR O.D)	VI	3	44,000Nos.

NOTES

01 All walls are made of IS:1077(190x90x90) brick of 450 thk. set in cement mortar of composition 1:3 except one of 600 thk. between Detonator & Lobby Room.
02. Interior benches, shelves are free from grit and there should be no contact between iron and Explosive.
03. Roof made of R.C.C of 150 thk. of 1:11/2:3 and as per IS:456
04. All dimensions are in mm unless otherwise stated.
#05. Foundations are in accordance with soil condition.
#06. Earth resistance less than 10 Ohm.
#07. (225x112.5) Z type ventilator fitted with a frame of iron bars 2.35cm2 set firmly in walls of outer face inner opening protected with Brass net of 3 mesh per linear cm. Total Nos. 16.
#08. 5mm. thk. iron plate door D1 plying outside of (2100x1000) with wooden lining and hinges and fittings and having dual dead lock and internal Door(D2) made of wood with Brass/Al. hinges & fittings.
#09. Window (W) plying outside of & made of steel plate of 5 mm. thk. with wooden lining.
#10. The stacking height will be indicated by painting 12mm. thick red line at a height of 2.50m. from the floor level of magazine to indicate maximum height. 10cm. high cemented platform for the storage of HE/DET boxes will be provided.

NAME:- **SHRI AJIT SAHU**

Ajit Sahu

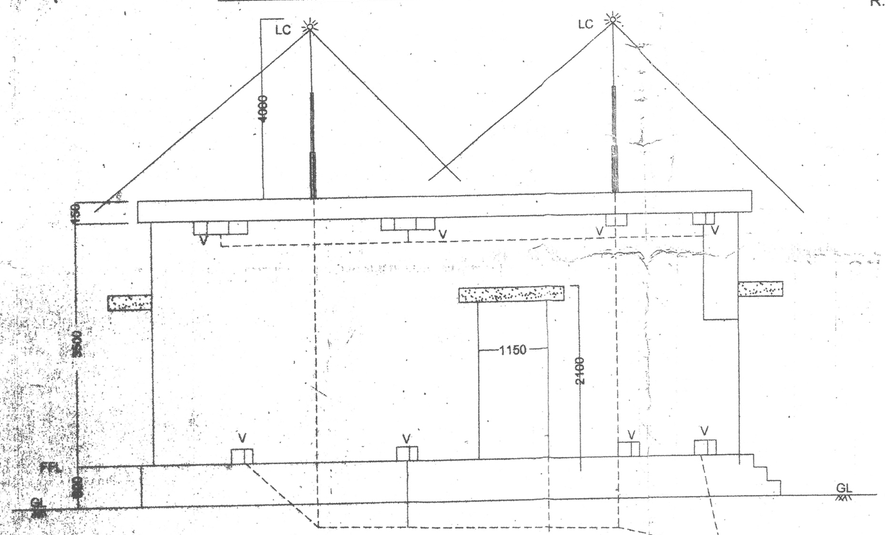
PROPRIETOR:- SHRI AJIT SAHU

Signature:-

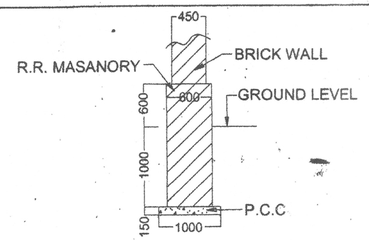
JOB TITLE:- SITE AND LAY-OUT PLAN OF 4500 Kg. HIGH EXPLOSIVE MAGAZINE FOR USE IN FORM-22 UNDER E.A 1984. DRG. No.:-mag/tc/AS/05/2019-20, Date:-11/03/2020

PLAN APPROVED
No. A/E/EC/OR/22/413(E98995
Date: 20/12/2016
Jt. Chief Controller of Explosives, East Circle, Kolkata

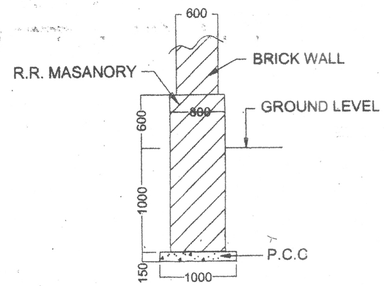
LIGHTNING CONDUCTORS CONFORMING TO IS :2309 OF 1969
CODE OFPRACTICE FOR THE PROTECTION OF BUILDING



FRONT ELEVATION
(1:50)

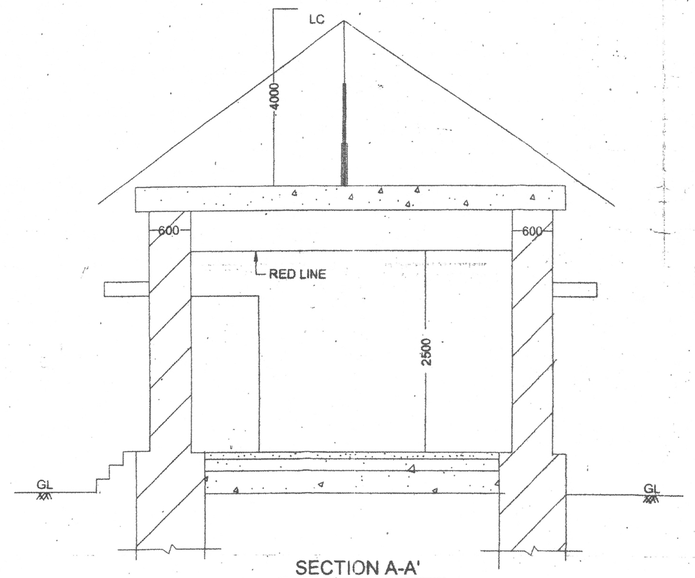


FOUNDATION DETAIL



FOUNDATION DETAIL

LIGHTNING CONDUCTORS CONFORMING TO IS :2309 OF 1969
CODE OF PRACTICE FOR THE PROTECTION OF BUILDING



SECTION A-A'
(1:50)

SCHEDULE OF OPENINGS:

D = DOOR - 0.90 M X 1.80M X 6MM THICK WROUGHT IRON PLATE FACED INSIDE WITH WOOD AND FITTED WITH BRASS HINGES & FITTINGS.

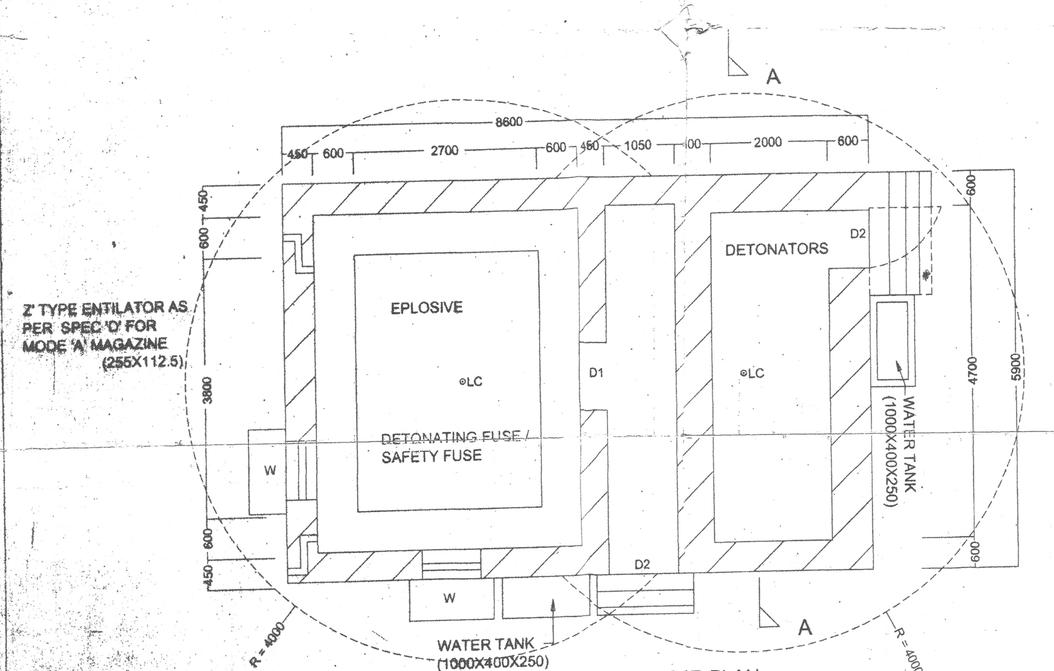
D1 = WOODEN DOOR - 0.90M X 1.80M FITTED BRASS HINGES AND FITTINGS.

W = WINDOW 0.90 M X 1.20MX 6MM THICK WROUGHT IRON PLATE FACED INSIDE WITH WOOD AND FITTED WITH BRASS HINGES & FITTINGS.

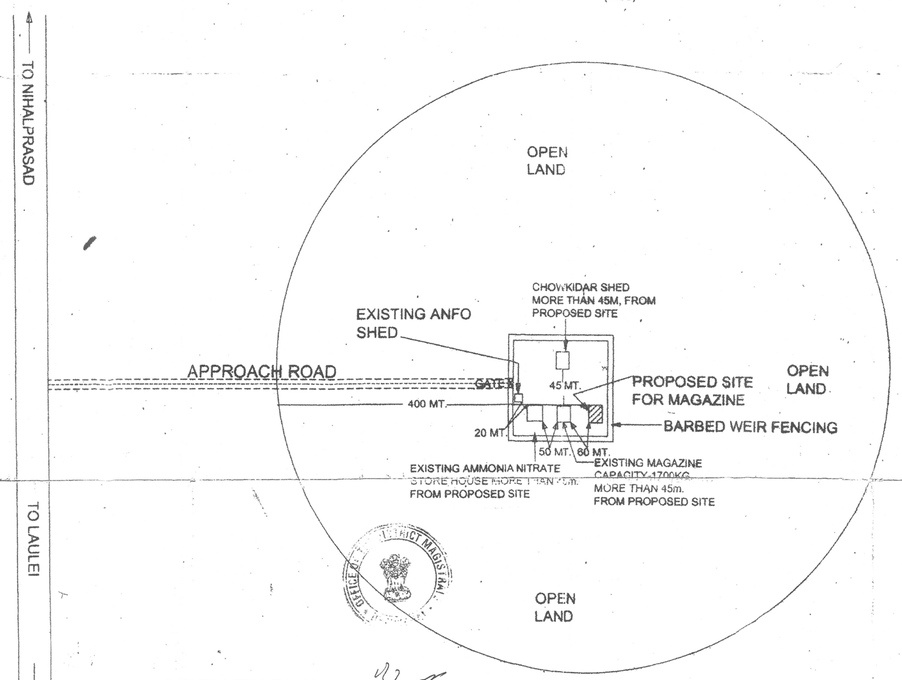
ZV = 'Z' TYPE VENTILATOR (SIZE -225X 112.5) FITTED WITH A FRAME OF IRON BARS SET FIRMLY IN THE WALL ON THE OUTER FACE THE BARS TO BE OF THE 3/8" SQUARE IRON SET ANGLE WISE WITH BARS FRAME THE INNER OPENING TO BE PROTECTED WITH BRASS OPENNINGS TO BE PROTECTED WITH BRASS WIRE GAUGE OF 11MESH TO THE LINEAR CENTIMETER.

NOTES:

1. LIGHTNING CONDUCTORS CONFORMING TO IS: 2309 OF 1969 CODE OF PRACTICE FOR THE PROTECTION OF BULDING AGAINST LIGHTING.
2. ALL THE DOORS AND WINDOWS OPENING OUTWARDS.
3. INTERIOR FACE OF ALL THE WALLS SHALL BE CEMENT PLASTERED SMOOTH AND POLISHED.
4. SUITABLE GANGWAY SPACE WILL BE PROVIDED IN THE MAGAZINE.
5. 15 CM HIGH CEMENTED PLATFORM FOR THE STORAGE OF THE BOXES WILL BE PROVIDED.
6. THE STACKING HEIGHT WILL BE INDICATED BY PAINTING 12MM THICK RED LINE AT A HEIGHT OF 2.50M FROM THE FLOOR LEVEL OF MAGAZINE TO INDICATED MAXIMUM HEIGHT TO STORAGE OF HIGH EXPLOSIVES BOXES



GROUND FLOOR PLAN
(1:50)



SITE/ KEY PLAN
(N.T.S)

SITE ADDRESS PARTICULARS	
PLOT NO.	1833 / KHATA NO. 1433/957
VILLAGE	NIHALPRASAD
TEHSIL	GONDIA
DISTRICT	DHENKANAL
STATE	ODISHA
POLICE STATION	NIHALPRASAD
RLY. STATION	DHENKANAL

MAGAZINE CAPACITY

S. NO.	DESCRIPTION	CLASS	DIV.	QUANTITY
1	NITRATE MIXTURE	2	--	4500KGS
2	SAFETY FUSE	6	1	40000MTRS
3	DETONATING FUSE	6	2	40000MTRS
4.	DETONATORS (ED and / or OD	6	3	44000NOS.

PLAN SHOWING PROPOSED HIGH EXPLOSIVES STORAGE MAGAZINE OF CAPACITY5,000KGS FOR USE.

AJIT SAHU
PLOT NO. 1833
VILLAGE- NIHALPRASAD,
TEHSIL- GONDIA
DISTT. DHENKANAL- (ODISHA)

N

AJIT SAHU
APPLICANT

DRAWING NO. 01/2016 Dt. 20.12.16

True Copy Attested
Advocate

TAHASILDAR
GONDIA

Revenue Inspector
Nihalprasad

TRUE COPY ATTESTED
ADV

ANNEXURE-R14/3 series

E-mail: rospcb.angul@ospcboard.org
Website: www.ospcboard.org

ODISHA

OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)

Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

CONSENT ORDER

No. 3965 / QUARRY/ROSPCB/AGL/234/2022-23 Date: 12.12.2023

CONSENT ORDER NO.559

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your Consent to Operate online Application No.5241998.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : M/s Nihalprasad Road Metal Quarry-I

Name of the Occupier : Sri Ajit Sahu, Lessee

Address: : Plot No.2101, Khata No.1513, Total Mine Lease Area - 12.25acres or 4.957ha, Mouza: Nihalprasad, PS: Motanga, Tahasil: Gondia, Dist: Dhenkanal.

This consent order is valid for the period up to dt.02.06.2027

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

This consent to operate (CTO) order supersedes the earlier CTO order issued vide this office letter no. 2198 dtd. 28.07.2022.

A. Details of products manufactured:

Sl. No.	Product	Production Capacity (as per Approved Mining Plan & Environmental Clearance)	
1.	Excavation of Black Stone (Road Metal)	1st year	100019 Cubic Meter (Max)
		2nd year	100035 Cubic Meter (Max)
		3rd year	100035 Cubic Meter (Max)
		4th year	100085 Cubic Meter (Max)
		5th year	100085 Cubic Meter (Max)

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B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)
1.	Domestic waste water	To soak pit via septic tank	---	---			

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
    a) Industrial cooling, spraying in mine pits or boiler feed.
    b) Domestic purpose
    c) Process

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13. The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter or dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

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i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.

ii. Controlled incineration, wherever possible in case of combustible organic material.

iii. Composting, in case of bio-degradable material.

36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.

39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.

40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.

41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.

42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

01. GENERAL CONDITONS

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
2. Mining activity shall be carried out as per approved mining plan prepared for this project.
3. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made.
4. Sabik reference for each quarrying plot is to be reflected. In case of no Sabik reference is available; the Tahasildar shall furnish a certificate to that effect.
5. The lease holder should not use blasting and avoid movement of vehicles at night.
6. The lease holder will make solar fencing of the quarry area to avoid any untoward incident in future for movement of wild animals.
7. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2015 along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
8. No mining shall be carried out in the vicinity of natural / manmade archeological sites.
9. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
10. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
11. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.

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12. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
13. Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.
14. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
15. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
16. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which CTE (NOC)/CTO is liable to be revoked.
17. The area should be prepared in such a way as to stimulate /ensure the re-growth of vegetation.
18. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
19. The following measures are to be implemented to reduce Noise pollution:-
    a. Proper and regular maintenance of vehicles and other equipment
    b. Limiting time of exposure of workers to excessive noise.
    c. The workers employed shall be provided with protection equipment and earmuffs etc.
    d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
20. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
21. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
22. The proponent shall obtain all other mandatory clearances from respective departments.
23. The quarry area after excavation should be refilled and plantation raised over the area.
24. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
25. **Hon'ble NGT in its order dated 21.07.2020 in OA No.304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala has approved minimum distance criteria proposed by CPCB in its report filed at NGT on 09.07.2020 for operation of stone quarries. As per CPCB's report, minimum distance of quarry from Residential/Public buildings, inhibited sites, protected monuments, heritage sites, National/State Highway, District roads, Public roads, Railway line/area, ropeway or ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks or any other locations to be considered by states shall be 200m when blasting is involved and 100m when blasting is not involved.**
26. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
27. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this

order incase the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

02. WATER POLLUTION

28. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
29. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
30. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

03. AIR POLLUTION

31. No transportation of the minerals shall be allowed on any road passing through villages/habitations. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
32. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.
33. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
34. Fugitive dust emissions from all the sources should be controlled regularly.
35. Water spraying arrangement on haul roads, should be provided and properly maintained.
36. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
37. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
38. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and re-absorption capacity of water.
39. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
40. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
    - Roads shall be graded to mitigate the dust emission.
    - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

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04. **SOLID & HAZARDOUS WASTE**

41. Top soil, if any, should be stacked separately with proper slope at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
42. The OB/waste dumps shall be properly dressed benched stopped at low angle (30°) with terracing and bamboo barricades in the slopes making retaining walls stone barriers at the toe of the dumps gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface. In difficult cases, hydro--seedling technique or use of geo-tiles mat embedded with seeds shall be adopted.
43. Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any environmental pollution.
44. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Ajit Sahu, Lessee
M/s Nihalprasad Road Metal Quarry-I
At/Po: Nihalprasad, Dist: Dhenkanal

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
Regional Office, Angul

Memo No. 3966 / Date 12.12.2023

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Dhenkanal
3. The D.F.O., Dhenkanal
4. The Tahasildar, Gondia
5. The Joint Director of Geology, Zonal Survey, Dhenkanal
6. Guard File, Regional Office, Angul

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
Regional Office, Angul

Signature Not Verified

Digitally Signed by : Regional Officer

Date: 2023.12.11 09:55:49 IST

-176- -38-

State Pollution Control Board, Odisha
Bhubaneshwar

Receipt No.	**520990737**
Depositor Name	The Tahasildar Gondia
Money Receipt Number	31821
Bank Name.	Indusind Bank
Bank Id.	860
Application No.	4298511
Name and Address of Industry	Nihalprasad Road Metal QuarryI, At/PO: Gondia, Dhenkanal, Gondia, Dhenkanal
Name of Regional Office	HO
Applied For	CTO - AIR+WATER+ADDSHEET - NEW
Payment Type	NORMAL
Payment Date	21-07-2022
Consent Fee	From : 01-04-2022 To : 31-03-2028
	Payment Details
Financial Year	2023 - 2024
CTO (Rs.)	41675.0
Financial Year	2027 - 2028
CTO (Rs.)	41675.0
Financial Year	2022 - 2023
CTO (Rs.)	41675.0
Financial Year	2026 - 2027
CTO (Rs.)	41675.0
Financial Year	2024 - 2025
CTO (Rs.)	41675.0
Financial Year	2025 - 2026
CTO (Rs.)	41675.0
Total Amount Paid (Rs.)	250050
In Words.	Two Hundred Fifty Thousand Fifty
Transaction Status	Successfully Completed

Print

CamScanner

-38-

IndusInd Bank

Transaction Details

Transaction Status	Successful
Transaction Posting Date	04 Dec 2023
Transaction Value Date	04 Dec 2023
Description	PG/18674743837/PAYU/NIHALPRASAD POLLUTIO
Input Branch	CHANDIKHOL
Debit Amount	83,364.16
Credit Amount	-
Currency	INR
Reconciliation Reference	S83938279
Transaction Type	E-Payment Debit

Print

True Copy

Attested

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-195- -34-

ANNEXURE-R14/4 Series

To
The Tahasildar,
Gondia Tahasil, Dhenkanal,
Odisha- 759016
Email-tah.gindia-od@nic.in

Sub- Compliance report of allegation petition against the quarry-submission of show cause thereof.

Ref: Your good office letter No-1188/Dt-05.04.2023

Dear Sir,

With reference to the above cited subject & letter under reference, the compliance report as follows point wise.

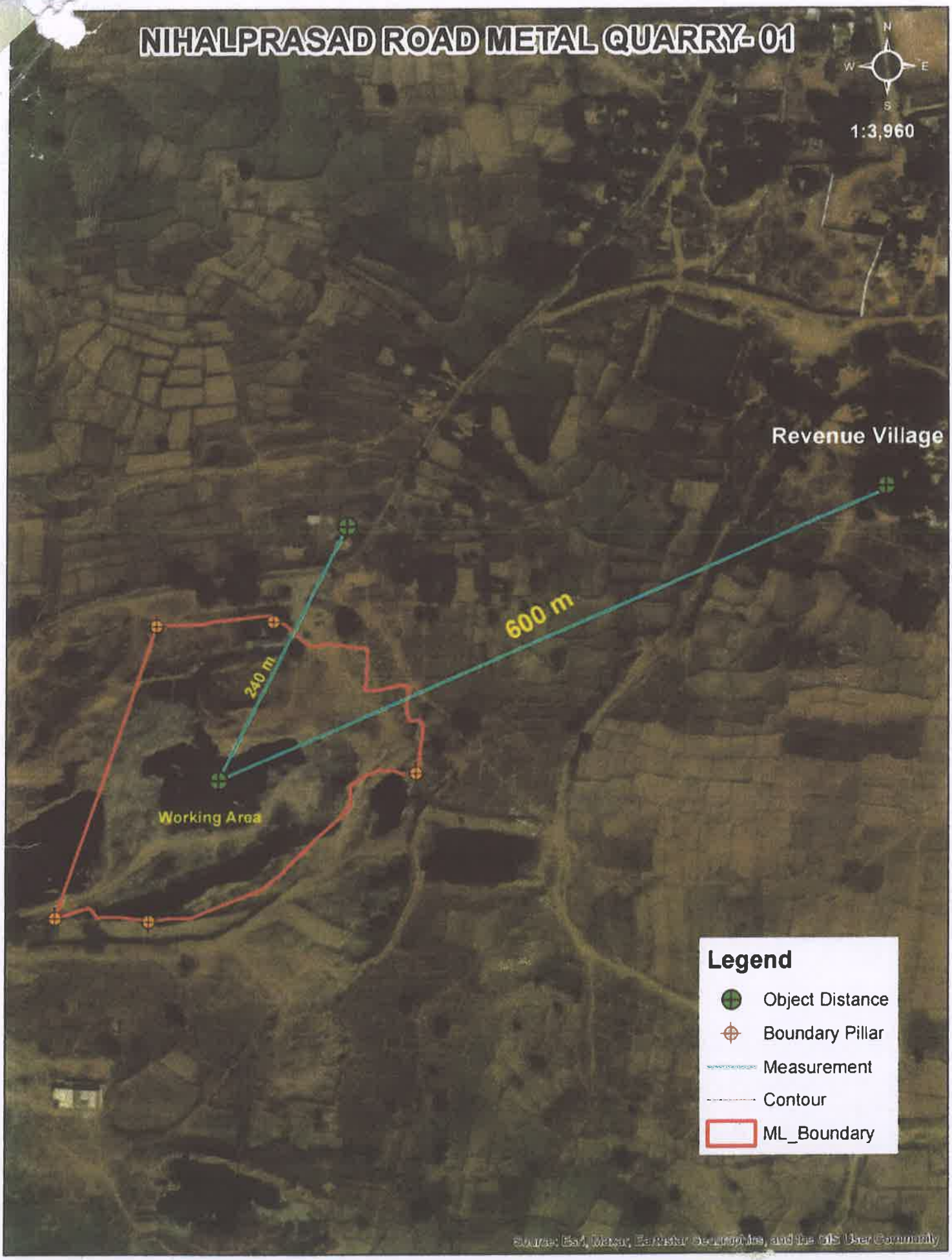
1. We have already obtained CTO from SPCB, Angul to operate the quarry as per the mining plan. Now our working area is 240 meters from temporary hutment & 600 meters from authorized revenue village. The Geo-referenced base map also attached for your kind reference.
2. We are following the controlled blasting system with using sequence blasting with millisecond delay detonator. So, fly rocks will be prevented and noise & vibration will be controlled to the prescribed level.
3. There are two numbers of temporary unauthorized hutments established 240 meters far from Nihalprasad road metal quarry no-1 with malafide intension after establishment and operation of the above quarry.
4. Also, the copy of the NGT principal bench new Delhi regarding quarry blasting for your ready reference.

Yours faithfully

08.04.2023

Lesee
Nihalprasad Road metal Quarry-1

Received
19.04.23


NIHALPRASAD ROAD METAL QUARRY- 01
N
W
E
S
1:3,960
Revenue Village
600 m
240 m
Working Area
Legend
Object Distance
Boundary Pillar
Measurement
Contour
ML_Boundary

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-197- -CXI-

TAHASIL OFFICE, GONDIA

Letter No- 1188 **/Date-** 03.04.2023

To

Sri Ajit Sahu, Lessee,
Nihalprasad Road Metal Quarry-I.

Sub-: Allegation petitions against the quarry-submission of show cause thereof.

Sir,

As per the letter No.-1145/dt.16.02.2023 received from the District Office, Dhenkanal, on receipt of allegation petitions, a Committee headed by the Sub-Collector, Dhenkanal and the Additional District Magistrate, Dhenkanal submitted joint enquiry report.

Basing on the report of the committee and ADM, Dhenkanal, it is observed that, -:

1. As per the letter No.7662/dt.25.08.2020 of State Pollution Control Board, Odisha, Residential/public building, inhabited sites etc, to be located from stone quarry at a distance of (a) 100 m when blasting is not involved, (b) 200m when blasting is involved.
2. Further danger zone – 500m as prescribed by the Directorate General of Mines, Safety have to be complied.
3. Six dwelling are situated within a distance of 200 mtrs from Nihalprasad Road Metal Quarry-I.

In view of the above, you are directed to explain why the lease deed agreement executed in respect of Nihalprasad Road Metal Quarry-I shall not been cancelled for the above lapses and action as deemed fit shall not been taken in accordance with law. The explanation should reach the office of the undersigned within 7 days of receipt of this letter failing which, action as deemed fit shall be initiated following due procedure of OMMC Rules 2016.

03/04/2023
Tahasildar, Gondia.

Memo No. 1189 **/Date.** 03.04.2023

Copy submitted to the Collector, Dhenkanal/Sub-Collector, Dhenkanal, for favour of kind information and necessary action.

03/04/2023
Tahasildar, Gondia.

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ନିହଲ ପ୍ରସାଦ
ଥାନା : ଗଁଦିଆ
ଥାନା ନମ୍ବର : 168

ତହସିଲ : ଗଁଦିଆ
ତହସିଲ ନମ୍ବର : 490
ଜିଲ୍ଲା : ଢେଙ୍କାନାଳ

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେୱାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡିଶା ସରକାର ଖେୱାଟ ନମ୍ବର				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		1433/779				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ଦୈତାରୀ ବେହେରା ପି:କାଠି ବେହେରା ଜା: ଗୋପାଳ ବା: ନିଜଗାଁ				
3) ସ୍ୱତ୍ୱ	ରୟତି					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣି
		1.50	1.13	0.10	2.73	
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						

BLANK SPACE FOR STAMPING

ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ -

ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -

ଖତିୟାନର କ୍ରମିକ ନଂ : 1433/779		ମୌଜା : ନିହଲ ପ୍ରସାଦ				ଜିଲ୍ଲା : ଢେଙ୍କାନାଳ
ପ୍ଲଟ ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପ୍ଲଟର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମନ୍ତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10		11	12
1719/9481 କରଡ଼ାବଣି	ଶାରଦ ତିନି	ଉ : କନକ ବେହେରା ଦ : ରାସ୍ତା	0	2500	0.1012	ଖା ଦା କେ ନଂ 491/2010 ହୁ, ମୁ କ୍ରୟ ସୁତ୍ରେ ଖାତା 107, ରୁ ।
1 plot			**0**	**2500**	**0.1012**	

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 26/11/2023 01:37:30 IP :49.37.116.23

True Copy
Attested

-14- Annexure-R14/5 series

IndusInd Bank

ARUNI STONE CRUSHER
PROP AJIT SAHU
AT CHADEI DHARA PO PURUNABAULAMALA
DIST JAJPUR
ORISSA
INDIA
755023

Account Branch	: CHANDIKHOLE
Address	: PLOT NO- 1184, SUNGUDA, CHANDIKHOLE AT/PO- CHANDIKHOLE,DIST- JAJPUR
City	: JAJAPUR
State	: ORISSA
Country	: INDIA
Pin Code	: 754296
MICR Code	: 755234202
IFSC Code	: INDB0000225
Customer Id	: 10005715
Account type	: Current Account
Account No	: 200010634323

From : 14 Dec 2023 To : 29 Dec 2023

Date	Type	Description	Debit	Credit	Balance
29 Dec 2023	Transfer Debit	IMPS/P2A/336313773256/IOBA/DISTRICT ENVIRONMENT SO	50,000.00	-	18,614.21
29 Dec 2023	Transfer Debit	R/INDBR32023122900247652/IOBA/DISTRICT ENVIRO	2,00,000.00	-	68,614.21
29 Dec 2023	Transfer Credit	R/ICICR42023122900516754/ICIC0000011/ARUNI STONE C	-	2,50,000.00	2,68,614.21
28 Dec 2023	Transfer Debit	IMPS/P2A/336213245076/SBIN/AR ENTERPRISES	38,116.00	-	18,614.21
28 Dec 2023	Transfer Credit	IMPS/P2A/336212099544/UTIB/ARUNISTONECRUSHER	-	50,000.00	56,730.21
28 Dec 2023	Transfer Debit	IMPS/P2A/336212235721/IOBA/XCROPS PROTECTIVE SERVI	47,104.00	-	6,730.21
27 Dec 2023	InternetDebit	FT/000085490524/201001973748/AMR CONSTRUCTION	1,98,594.00	-	53,834.21

Date	Type	Description	Debit	Credit	Balance
27 Dec 2023	Transfer Credit	R/UTIBR62023122730561993/UTIB0001073/ARUNI STONE C	-	2,00,000.00	2,52,428.21
27 Dec 2023	Transfer Debit	ACH DEBIT:101636367,SUNDARAM FINANCE LTD	15,040.00	-	52,428.21
26 Dec 2023	InternetDebit	FT/000085457669/201007244552/MAHAVIR TRANSPORT	48,700.00	-	67,468.21
26 Dec 2023	Transfer Debit	R/INDBR32023122600144929/SBIN/TULASI FILLING	3,00,000.00	-	1,16,168.21
26 Dec 2023	Transfer Debit	R/INDBR32023122600140600/SBIN/BHASKAR KSK	3,00,000.00	-	4,16,168.21
26 Dec 2023	Transfer Credit	R/ICICR42023122600515405/ICIC0000011/ARUNI STONE C	-	6,00,000.00	7,16,168.21
25 Dec 2023	E-PaymentDebit	PG/NGY6IG8cmtJLIK/RAZORPAY/Magmahdi insurance	10,965.00	-	1,16,168.21
25 Dec 2023	Transfer Credit	IMPS/P2A/335914511319/UTIB/ARUNISTONECRUSHER	-	1,00,000.00	1,27,133.21
22 Dec 2023	Transfer Debit	IMPS/P2A/335619619096/BKID/KASI SALES AND SERVICES	4,85,853.00	-	27,133.21
22 Dec 2023	Transfer Credit	IMPS/P2A/335619457624/ICIC/ARUNI STONE CRUSHER	-	5,00,000.00	5,12,986.21
22 Dec 2023	E-PaymentDebit	PG/ZIDS1623643299/BILLDESK/New india assurance	13,519.00	-	12,986.21
20 Dec 2023	E-PaymentDebit	PG/YIDS2179421402/BILLDESK/Sbi general insuranc	9,379.00	-	26,505.21
20 Dec 2023	E-PaymentDebit	PG/YIDS2179416486/BILLDESK/Sbi general insuranc	9,379.00	-	35,884.21

-16-

Date	Type	Description	Debit	Credit	Balance
18 Dec 2023	Transfer Debit	IMPS/P2A/335212626029/SBIN/TULASI FILLING STATION	5,00,000.00	-	45,263.21
18 Dec 2023	Transfer Credit	IMPS/P2A/335212303193/ICIC/ARUNI STONE CRUSHER	-	5,00,000.00	5,45,263.21
15 Dec 2023	E-PaymentDebit	PG/ZIDS1607856233/BILLDESK/Electicity bill	42,547.00	-	45,263.21
14 Dec 2023	Transfer Debit	R/INDBR32023121400888288/SBIN/TULASI FILLING	5,00,000.00	-	87,810.21
14 Dec 2023	Transfer Credit	R/ICICR42023121400515510/ICIC0000011/ARUNI STONE C	-	5,50,000.00	5,87,810.21

This is a computer generated statement and does not require signature.

True Copy
Attested

-155- -47- ANNEXURE-R14/6 Series

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL
(Touzi Section)

No.X-06/2020-1344 / dt 05.02.2021

e-mail Id: dkl.touzi@nic.in
Tel. No. : (06762) 225700

Office Order

In pursuance to the decisions taken in the Meeting held on 01.07.2019 under the Chairmanship of Chief Secretary, Odisha communicated vide L.No.XXIV-06/19-1177/Rev-I, Dtd.26.07.2019 of Board of Revenue, Odisha, Cuttack and instructions of Govt. in R & D.M. Department, Odisha communicated vide L.No.RDM-MMS-MISC-0032-2019-4530/R&DM/Dtd.27.01.2020, the following 04 (Four) numbers of existing minor mineral proposals of Gondia Tahasil have been duly identified and placed in the respective District Survey Report of Dhenkanal District.

Considering the submission of the Tahasildar, Gondia duly recommended by the Sub-Collector, Dhenkanal, and in pursuance to the provisions prescribed under rule 2(p) and rule 27(15) of the Odisha Minor Mineral Concession Rules, 2016, the proposal on minimum guaranteed quantity assessed and fixation of additional charge against each source duly recommended, by the Tahasildar -cum-Competent Authority. is hereby approved subject to compliance of the terms and conditions mentioned below. However, if the same is settled on permit basis in favour of public authority. additional charge shall be fixed as per Govt. in R & D.M. Department L.No.RDM-MMS-MEET-0009-2019-30986/R&DM, Dated.14.10.2019. The approval so accorded shall be withdrawn on non-compliance of terms and conditions as well as provisions of the OMMC Rules,2016 and instructions of Govt issued from time to time.

Name of the Tahasil: Gondia.

Sl No	Name of the source	Village	Khata No.	Plot No.	Area (in Ac.)	Kissam		Placed in District Survey Report	MGQ approved in Cum	Additional Charge fixed (in Rs/Cum)
						Hal	Sabik			
1	3	4	5	6	7	8	9	10	11	
1	Tolarpasi Road Metal Quarry (Lease Case No.14/2020-21)	Tolarpasi	467	1874	12.25 out of 24.60	Pathara bani	Mutilated	Sl.04 of Annex-III in respective DSR	20000	Rs 05 per cum

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	Nihalprasad Road Metal Quarry No.I (Lease Case No.15/2020-21)	Nihalprasad	1513	2101	12.25 out of 20.93	Parbat-II	Ragadi	Sl.01 of Annex-III in respective DSR	150000	Rs. per Cum
3	Nahada Road Metal Quarry No.III (Lease Case No.16/2020-21)	Nahada	658	3428	10.80	Pathara bani	Not mentioned	Sl. No.3 of Annexure-III in the respective DSR	20000	Rs.65/- per Cum
4.	Kaluriapatana Sand Quarry (Lease Case No.17/2020-21)	Kaluriapatana	141	1	12.25 out of 72.00	Nadi	Mutilated	Sl. No.7 of Annexure-II in the respective DSR	16000	Rs.55/- per Cum

1. The Tahasildar shall issue a proclamation on the declaration of new source for public information.
2. The Tahasildar shall comply with observations dtd. 30.09.2020 of the Technical Committee.
3. Necessary precautions shall be taken prior to operation of the source in order to avoid any untoward incidents due to elephant movement.
4. In the event of existing road connectivity over private land/debottar land, consent of land owners/recorded tenants/competent authority shall be obtained by the lease holder/quarry permit holder prior to operation of the source.
5. The lease holder/permit holder shall act upon the conditions of the agreement signed under the MoU with the land owners/recorded tenants.
6. Mining activity shall be carried out as per the approved mining plan prepared for the purpose.
7. The permit holder should not use blasting and avoid movement of vehicles at night. If necessary, slurry blasting should be allowed only during the day light after obtaining NOC/ permission from competent authority, for the safety of the human moving on nearby road and to avoid fly rocks during blasting
8. The depth of the sand mining shall not exceed 3 meters or water level whichever is less

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9. Sand quarrying shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.

10. Sand mining shall not be carried out within the restricted distance of any existing structure such as bridges, dams, weirs, intake structure (s) either for irrigation or drinking water purposes, or any other cross drainage structure as provided in the OMMC Rules, 2016.

11. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

12. Conservation measures shall be taken for protection of flora and fauna.

13. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the Human Habitation existing nearby.

14. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water. The natural sand dune should not be disturbed.

15. The area from which the sand has been extracted be leveled and free of any foreign debris or materials.

16. The surface of stockpile and sand processing areas outside the river bed to be scarified to a depth of 50 cm, graded evenly and the top soil previously stored, returned to its original depth over the area.

17. Water spraying arrangement on haul roads, should be provided and properly maintained.

18. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minor minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded and should be operated only during non-peak hours. The Lease holder/Project Proponent shall ensure that the vehicle should have pollution check certificate.

19. Display board should be provided citing all the statutory clearances. Pillars shall be posted on the bank mentioning distances from the river embankment.

20. The Tahasildar to take appropriate steps for settlement of the minor mineral sairat source observing all the procedures prescribed in the OMMC Rules, 2016 and instructions issued from Govt. from time to time.

Contd.....P/4.

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21. The operation of the source shall not have any adverse effect upon the interest of mineral development, preservation of natural environment, prevention of pollution, public health or communication or building, monuments or other structures, national security or such other purposes.

22. The lease holder/permit holder shall not carry on the quarrying operation within the restricted distance from any public roads, public buildings, temples, reservoirs, dams, burial grounds, railway track monuments, heritage sites, etc. and shall not cause any damage to any public and private properties as per provisions of the OMMC Rules,2016.

23. The operation of the minor mineral sources approved herein, shall comply to the provisions made under the OMMC Rules, 2016 and the terms and conditions prescribed in the NOC issued from the competent authority i.e. SEIAA/OSPCB.

24. The new sairat sources are to be entered in the Register No.5 of the Tahasil, as well as Register No.VII of the concerned R.I. Circle.

25. The Controlling Authority reserves the right to cancel the order permanently, if there is contravention of the provisions of the OMMC Rules, 2016 and instructions of Govt. from time to time.

26. The instructions conform to rule 60 of the Odisha Minor Mineral Concession Rules, 2016.

COLLECTOR, DHENKANAL

Memo No. 13245 /Dt. 05.02.2021

1. Copy forwarded to the Sub-Collector, Dhenkanal, for information and necessary action with reference to his L.No.5791/Dt.21.12.2020.

2. Copy alongwith the Sairat case records bearing No: 14/2020-21, 15/2020-21, 16/2020-21 and 17/2020-21 forwarded to the Tahasildar, Gondia for information and necessary action. He is requested to take further necessary action in accordance with the provisions of the OMMC Rules, 2016 and instructions communicated by Govt. from time to time.
   Receipt of the case records may please be acknowledged.

3. Copy to Touzi Section Guard File.

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ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଗଁଦିଆ

ସଂଖ୍ୟା: 2325 /ତା° 04.06.2021

ଲଘୁ ଖଣିଜ ନିଲାମ ତାରିଖ ଇସ୍ତାହାର

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ଓଡିଶା ସରକାରଙ୍କ ରାଜସ୍ୱ ବିଭାଗ ଅଧିନସ୍ଥ ଗଁଦିଆ ତହସିଲ, ଜିଲା: ଢେଙ୍କାନାଳ ଅନ୍ତର୍ଗତ ନିମ୍ନ ଲିଖିତ ଲଘୁ ଖଣିଜ ଖଦାନ ଗୁଡିକୁ,ଆସନ୍ତା ୫ (ପାଞ୍ଚ) ବର୍ଷ ଅର୍ଥାତ୍ (୨୦୨୦-୨୧ ରୁ ୨୦୨୪-୨୫) ଆର୍ଥିକ ବର୍ଷ ନିମନ୍ତେ ଦୀର୍ଘମିଆଦୀ ଲିଜ୍ ପାଇଁ ନିମ୍ନ ସାରଣୀ ମୁତାବକ ତହସିଲଦାର, ଗଁଦିଆଙ୍କ ଦ୍ୱାରା ବନ୍ଦ ଲଫାପା ଟେଣ୍ଡର ମାଧ୍ୟମରେ ନିଲାମ କରାଯିବ । ଇଚ୍ଛୁକ ବ୍ୟକ୍ତି ସବିଶେଷ ତଥ୍ୟ OMMC Rules, 2016ରେ ବର୍ଣ୍ଣିତ ଥିବା Form M ରେ ପୂରଣ କରି ଏହାର ତିନି କପି ସହ ନିମ୍ନ ଲିଖିତ ଦଲିଲ ସଂଲଗ୍ନ କରି Sealed Cover ରେ ତହସିଲଦାର,ଗଁଦିଆଙ୍କ ନାମେ ଆବେଦନ କରିବେ, ଯାହାକି ପ୍ରଥମ ପର୍ଯ୍ୟାୟରେ ତା.୨୪.୦୬.୨୦୨୧ରିଖ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ରେଜେଷ୍ଟ୍ରି/ସ୍ପିଡ ପୋଷ୍ଟ ମାଧ୍ୟମରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ପହଞ୍ଚିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ତାରିଖ ଓ ସମୟ ଅତିବାହିତ ହେଲା ପରେ କୌଣସି ଦରଖାସ୍ତ ଗ୍ରହଣୀୟ ନୁହେଁ । ସମସ୍ତ ପ୍ରାପ୍ତ ହୋଇଥିବା ବନ୍ଦ ଲଫାପାଗୁଡିକ ତା.୨୫.୦୬.୨୦୨୧ ରିଖ ପୂର୍ବାହ୍ନ ୧୧ ଘଟିକା ସମୟରେ ଲିଜ ଦରଖାସ୍ତକାରୀ କିମ୍ବା ତାଙ୍କ କ୍ଷମତାପ୍ରାପ୍ତ ପ୍ରତିନିଧିଙ୍କ ଉପସ୍ଥିତିରେ ଖୋଲାଯାଇ ଦରଖାସ୍ତଗୁଡିକୁ ତନଖି କରାଯିବ ଏବଂ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପାଳନ ପୂର୍ବକ ସର୍ବୋଚ୍ଚ ଦର ଧାର୍ଯ୍ୟ ଉଲ୍ଲେଖ କରିଥିବା ଦରଖାସ୍ତକାରୀଙ୍କ ସପକ୍ଷରେ ନିଲାମ ମଞ୍ଜୁର କରାଯିବ । ଅସମ୍ପୂର୍ଣ ଦରଖାସ୍ତ ଗୁଡିକ ଖାରଜ କରାଯିବ । ତା.୨୫.୦୬.୨୦୨୧ ରିଖରେ ନିଲାମ ହୋଇପାରି ନଥିବା ସଇରାତ ଗୁଡିକ ପୁନଶ୍ଚ ଦ୍ୱିତୀୟ ପର୍ଯ୍ୟାୟରେ ତା.୦୧.୦୭.୨୦୨୧ ରିଖ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ଗ୍ରହଣ କରାଯାଇ ତା.୦୨.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ ହେବ । ତା. ୦୨.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ ହୋଇପାରି ନ ଥିବା ସୈରାତଗୁଡିକୁ ତୃତୀୟ ପର୍ଯ୍ୟାୟରେ ତା.୦୮.୦୭.୨୦୨୧ ରିଖ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ଦରଖାସ୍ତ ଗ୍ରହଣ କରାଯାଇ, ତା.୦୯.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ କରାଯିବ ।

୦୧. ଦରଖାସ୍ତ ଫି ସକାଶେ ଟ.୧୦୦୦.୦୦ (ଏକ ହଜାର ଟଙ୍କା ମାତ୍ର) ର ଟ୍ରେଜେରୀ ଚାଲାଣ "Head of Account-0853-Non-ferrous Mining and Metallurgical Industries-102-Mineral Concession Fees, Rents and Royalties" ରେ ଦାଖଲ କରି ଏହାର ପ୍ରତିଲିପି ପ୍ରଦାନ କରିବେ ।

୦୨. ଆବେଦନକାରୀ ଅମାନତ ରାଶି ସ୍ୱରୂପ ରୟାଲଟି ଏବଂ Additional Charge, MGQ ର ବାର୍ଷିକ ୫%(EMD equivalent to five percent of the minimum amount of additional charges specified in the notice and the amount of royalty, both calculated on the basis of minimum guaranteed quantity for one whole year for the minimum guaranteed quantity of minor mineral to be extracted in one full year) ଯାହାକି ଡିମାଣ୍ଡ ଡ୍ରାଫ୍ଟ ଆକାରରେ ତହସିଲଦାର, ଗଁଦିଆଙ୍କ ସପକ୍ଷରେ ଥାଇ ବନ୍ଦ ଲଫାଫାରେ ଦରଖାସ୍ତ ସହିତ ସଲଗ୍ନ କରିବା ଆବଶ୍ୟକ ଅଟେ ।

୦୩. ଆବେଦନ କରିଥିବା ଲିଜ ଜମିର ସଂପୂର୍ଣ୍ଣ ବିବରଣୀ ଓ ନକ୍ସା ।

୦୪. କୌଣସି ମାଇନିଙ୍ଗ ତଥା ରାଜସ୍ୱ ପାଉଣା ବାକି ନଥିବା ନେଇ ଏକ ସତ୍ୟପାଠ ।

୦୫. ଆବେଦନକାରୀ Property Statement ସଂଲଗ୍ନ କରିବେ ।

୦୬. ଆବେଦନକାରୀ ସଲଭେନ୍ସି ସାର୍ଟିଫିକେଟ ଅଥବା (ସମ୍ପୃକ୍ତ ଖଣିର ବାର୍ଷିକ ଉତ୍ତୋଳନ ହେବାକୁ ଥିବା ମୋଟ "MGQ X (Rate of Royalty + Offered Additional Charges quoted by the applicant) ସମାନ ଅର୍ଥ ପରିମାଣର Bank Guarantee ତହସିଲଦାର, ଗଁଦିଆଙ୍କ ସପକ୍ଷରେ ଦାଖଲ କରିବେ ।

୦୭. ଅନ୍ୟ ବିବରଣୀ ଯଥା ବୈଷୟିକ ଜ୍ଞାନ, ଦକ୍ଷତା, ଏବଂ ନିଜ ପାଖରେ ଥିବା ଯନ୍ତ୍ରପାତିର ବିବରଣୀ ।

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ସର୍ତ୍ତାବଳୀ

୦୧. ଆବେଦନକାରୀ ମାନେ ଓଡିଶା ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ପରିସରଭୁକ୍ତ ହେବେ।

୦୨. ଲିଜଧାରୀ Mines Act 1952 ଓ Explosive Act 1984 ର ସମସ୍ତ ନିୟମ ଓ ନିୟମାବଳୀର ଅନ୍ତର୍ଭୁକ୍ତ ହେବେ।

୦୩. ଲିଜର ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପାଳନ କରୁଥିବା ଓ ସର୍ବାଧିକ Additional Charge ଦାଖଲ ପାଇଁ ଆବେଦନ କରିଥିବା ଆବେଦନକାରୀଙ୍କୁ ଲିଜ ଦିଆଯିବ ।

୦୪. ସର୍ବୋଚ୍ଚ Additional Charge ଦାଖଲ ପାଇଁ ଦରଖାସ୍ତ କରିଥିବା ଆବେଦନକାରୀ ଲିଜ ନ ନେଲେ ତତ୍ପରବର୍ତ୍ତୀ ସର୍ବୋଚ୍ଚ ଆବେଦନକାରୀଙ୍କୁ ଲିଜ ନେବାର ସୁଯୋଗ ଦିଆଯିବ କିମ୍ବା ଦୁଇ ଆବେଦନକାରୀଙ୍କ ଦର୍ଶାଯାଇଥିବା Additional Charge ର ମୂଲ୍ୟ ସମାନ ପରିଲିଖିତ ହୁଏ ତେବେ ତାହା ଧର୍ମଗୋଳା ମାଧ୍ୟମରେ (By draw of lots) ନିଲାମଧାରୀ ଚୟନ କରାଯିବ ।

୦୫. ଯଦି କୌଣସି ଦରଖାସ୍ତକାରୀ ଆବଶ୍ୟକୀୟ କାଗଜାତ ନ ଦେଇ କିମ୍ବା ପ୍ରଚଳିତ Additional Charge ଧାର୍ଯ୍ୟ ଦରଠାରୁ କମ ଦରରେ ଦରଖାସ୍ତ କରିଥିବା ଦରଖାସ୍ତକାରୀ ଙ୍କ M ଫର୍ମ ଖାରଜ କରିଦିଆଯିବ ତଥା ଅସମ୍ପୂର୍ଣ୍ଣ ଦରଖାସ୍ତ ଗ୍ରହଣଯୋଗ୍ୟ ହେବ ନାହିଁ ।

୦୬. ପ୍ରଚଳିତ ନିୟମ ଅନୁଯାୟୀ ଲିଜଧାରୀ ସରକାରଙ୍କ ଦ୍ୱାରା ଧାର୍ଯ୍ୟ ଦେୟ ପଇଠ କରିବା ପାଇଁ ବାଧ୍ୟ ହେବେ ।

୦୭. ସର୍ବୋଚ୍ଚ Additional Charge ଦାଖଲ ପାଇଁ ଆବେଦନ କରିଥିବା ବ୍ୟକ୍ତି ଲିଜ ଗ୍ରହଣ ନ କଲେ ତାଙ୍କର ଜମା ରାଶି ବାଜ୍ୟାପ୍ତି କରାଯିବ ଓ ୨ୟ ସର୍ବୋଚ୍ଚ Additional Charge ଉଲ୍ଲେଖ କରିଥିବା ଆବେଦନକାରୀଙ୍କୁ ଲିଜ ଯଦି ବିଧି ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ ଗ୍ରହଣ ଯୋଗ୍ୟ ହୁଏ, ତାହେଲେ OMMC Rule, 2016 ଅନୁଯାୟୀ ପଦେକ୍ଷେପ ନିଆ ଯାଇପାରେ ।

୦୮. ଲିଜ ମଞ୍ଜୁରୀ ପରେ ଲିଜଧାରୀ ମାଇନିଙ୍ଗ ପ୍ଲାନ ପ୍ରସ୍ତୁତି ପାଇଁ ଆବଶ୍ୟକ ଅର୍ଥ ଦାଖଲ କରିବେ । ଲିଜରାଶି + Additional Charge + DMF ର ରାଶି ସହିତ ୨୫% ଅମାନତ ଆକାରରେ ଜମା କରିବେ ।

୦୯. ଲିଜ ଅବଧି ମଧ୍ୟରେ ଲିଜଧାରୀ ଲିଜ ସମ୍ବନ୍ଧୀୟ ସର୍ତ୍ତାବଳୀର ଉଲ୍ଲଙ୍ଘନ କଲେ ତାଙ୍କର ଲିଜ ରଦ୍ଦ କରାଯିବା ସହ ଜମାରାଶିକୁ ବାଜ୍ୟାପ୍ତି ହେବ ।

୧୦. ଲିଜଧାରୀ ଲିଜରାଶି ଓ ଅମାନତ ତାଙ୍କ ବ୍ୟତିରକେ " MGQ x (Rate of Royalty + Additional Charge allowed) ର ୧୦% ଲିଜରାଶି (DMF) ପାଇଁ ଜମା କରିବେ ।

୧୧. ଲିଜଧାରୀ ଲିଜରାଶି " MGQ x (Rate of Royalty + Additional Charge allowed) ର ୫% ଲିଜରାଶି (Environmental Management Fund) ଆକାରରେ ଦାଖଲ କରିବା ପାଇଁ ବାଧ୍ୟ ହେବେ ।

୧୨. ଜିଲ୍ଲାପାଳ ଉପଯୁକ୍ତ କାରଣ ଦର୍ଶାଇ ଲିଜକୁ ରଦ୍ଦ କରିବାର କ୍ଷମତା ରଖନ୍ତି ।

୧୩. ଲିଜଧାରୀ ଲିଜ ପାଇବା ପରେ ସୈରାତ ପରିଚାଳନା ପାଇଁ OMMC Rules, 2016ର ସମସ୍ତ ସର୍ତ୍ତାବଳୀକୁ ମାନିବାକୁ ବାଧ୍ୟ ହେବେ ।

୧୪. ସର୍ବୋଚ୍ଚ ନିଲାମଧାରୀଙ୍କୁ ତାଙ୍କ ସପକ୍ଷରେ ଖଣି ମଞ୍ଜୁର ହୋଇଥିବା ବିଷୟ Form F ରେ ସାତ ଦିନ ମଧ୍ୟରେ ଜଣାଇ ଦିଆଯିବ ।

୧୫. Mining Plan ରେ ଦର୍ଶାଯାଇଥିବା ବାର୍ଷିକ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ତୋଳନର ପରିମାଣ ତଥା ଲିଜଧାରୀଙ୍କ ଦ୍ୱାରା ଦର୍ଶଯାଇଥିବା Royalty ଓ ସରକାରଙ୍କ ଦ୍ୱାରା ଧାର୍ଯ୍ୟ ଦରକୁ ଏକତ୍ର କାରୀ MGQ ସହ ଗୁଣନ କଲେ ଯେଉଁ ପରିମାଣର ଅର୍ଥ ହେବ ତାହା ସହିତ ଅନ୍ୟାନ୍ୟ ସରକାରୀ ଦେୟ ଲିଜଧାରୀ Environmental Clearance ଆଣି ସାରିଲା ପରେ ସମସ୍ତ ରାଶି ପଇଠ କରିବେ । ସମ୍ପୂର୍ଣ୍ଣ ରାଶି ପଇଠ ହେଲା ପରେ ଲିଜଧାରୀ Registration Act, 1908 ଓ Stamp Act, 1899 ଅନୁଯାୟୀ ଚୁକ୍ତିପତ୍ର (Execution of Lease Deed) ସମ୍ପାଦନ କରିବେ ଏବଂ ଖଣି ପରିଚାଳନା ପାଇଁ Regional Officer, State Pollution Control Board, Angulଙ୍କ ଠାରୁ CTE/CTO ଆଣିବା ପାଇଁ ବାଧ୍ୟ ହେବେ ।

୧୬. ପରିବେଶ ମଞ୍ଜୁରୀ ପାଇଁ ଆବଶ୍ୟକ ଅର୍ଥ ଲିଜ ଧାରି ଦାଖଲ କରିବେ ।

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୧୭. ଲିଜ ଲାଗି ଆବେଦନ କରିବା ଇସ୍ତାହାରରେ ପ୍ରଦର୍ଶିତ ଲଘୁ ଖଣିଜ ଖଦାନଗୁଡିକ ପୂର୍ବରୁ ପରିଦର୍ଶନ କରି ସୈରାତ ପରିଚାଳନା ପାଇଁ ଗମନାଗମନ ସୁବିଧା ଗଚ୍ଛିତ ଥିବା ଖଣିଜ ପଦାର୍ଥ ଓ ଅନ୍ୟାନ୍ୟ ଆନୁଷଙ୍ଗିକ ସୁବିଧା ସମ୍ପର୍କରେ ପର୍ଯ୍ୟବେକ୍ଷଣ କରି ଲିଜରେ ଅଂଶ ଗ୍ରହଣ କରିବେ ।

୧୮. ଲିଜ ଗ୍ରହଣ କରିସାରିଲା ପରେ ଲିଜ ସୈରାତ ଚଳାଇବା ସମ୍ପର୍କରେ କୌଣସି ଅଭିଯୋଗ ଗ୍ରହଣ ହେବ ନାହିଁ କିମ୍ବା ଏଥି ପାଇଁ କର୍ତ୍ତୃପକ୍ଷ ଦାୟୀ ରହିବେ ନାହିଁ ।

୧୯. ଲିଜ ଦିଆଯାଇଥିବା ଧାର୍ଯ୍ୟ ସମୟ ଭିତରେ କର୍ତ୍ତୃପକ୍ଷ କୌଣସି ପ୍ରାକୃତିକ ବିପର୍ଯ୍ୟୟ ପାଇଁ ଦାୟୀ ରହିବେ ନାହିଁ ।

୨୦. ପୁନଶ୍ଚ ଓଡିଶା ଲଘୁ ଖଣିଜ ଆଇନ, ୨୦୧୬ ସର୍ତ୍ତାବଳିର ଖିଲାଫ ହେଲେ, ନିୟମାବଳୀ ଅନୁଯାୟୀ ଆବଶ୍ୟକ ସ୍ଥଳେ ପଇଠ ହୋଇଥିବା ଜମାରାଶିକୁ ବାଜ୍ୟାପ୍ତି କରିବାର କ୍ଷମତା, କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ପାଖରେ ରହିଅଛି ।

୨୧. ଜମା Royalty ରାଶି " MGQ x (Rate of Royalty + Additional Charge allowed) ର ୨% ଲିଜରାଶି T.C.S. ବାବଦକୁ ନଗଦ ଆକାରରେ ଜମା କରିବେ ।

୨୨. ଏହି ନିଲାମର ଫଳାଫଳ, ମାନ୍ୟବର ହାଇକୋର୍ଟ, କଟକ, ଓଡିଶାଙ୍କ ଲିଖିତ ଆବେଦନ ମାମଲା ସଂଖ୍ୟା(W.P.C. No.) ୪୦୩୪/୨୦୨୧ର ଆଦେଶ ଅନୁଯାୟୀ ନିଲାମ ପରିଚାଳିତ ହେବ ।

୨୩. ଲିଜଧାରୀ ସୈରାତ ଉତ୍ସର ନକ୍ସା ଅନୁଯାୟୀ ସିମେଣ୍ଟ ଖୁଣ୍ଟ ଦ୍ୱାରା ବାଡ ଦେଇ ଚିହ୍ନଟ କରିବେ ଏବଂ ସମ୍ମୁଖ ଭାଗରେ ଏକ Display Board ତିଆରି କରି ସେଥିରେ ସୈରାତ ଉତ୍ସର ନକ୍ସା, ନାମ ତଥା ମଞ୍ଜୁର ହୋଇଥିବା ଆର୍ଥିକ ବର୍ଷ ଉଲ୍ଲେଖ କରିବେ । ଏ ସବୁ କାର୍ଯ୍ୟ ସମ୍ପାଦନ ପାଇଁ ହୋଇଥିବା ଖର୍ଚ୍ଚ, ଲିଜଧାରୀ ବହନ କରିବେ ।

୨୪. ଲିଜଧାରୀ ନିଜ ଖର୍ଚ୍ଚରେ Regional Officer, State Pollution Control Board, Angulଙ୍କ ଠାରୁ CTO ପ୍ରାପ୍ତ ପରେ ଖଣି ପରିଚାଳନା ପାଇଁ ଯୋଗ୍ୟ ହେବେ ।

୨୫.. ଉପରୋକ୍ତ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପୂରଣ ହେଲା ପରେ ଲିଜ୍ ଧାରୀଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ଦିଆଯିବ । କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ଠାରୁ କାର୍ଯ୍ୟାଦେଶ ନ ମିଳିବ ପର୍ଯ୍ୟନ୍ତ ଲିଜଧାରୀ ସୈରାତ ଉତ୍ସରୁ ଖଣିଜ ପଦାର୍ଥ ଉତ୍ତୋଳନ କରି ପାରିବେ ନାହିଁ ।

୨୬. ଲିଜ ସମ୍ବନ୍ଧୀୟ ସର୍ତ୍ତାବଳୀ ଗଁଦିଆ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଛୁଟିଦିନ ବ୍ୟତୀତ ସମସ୍ତ କାର୍ଯ୍ୟଦିବସରେ ଦେଖି ପାରିବେ ।

୨୭. ସଇରାତ ଉତ୍ସ ଓ ନିଲାମ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟ (ଛୁଟିଦିନ ବ୍ୟତୀତ) ସମସ୍ତ କାର୍ଯ୍ୟ ଦିବସରେ ତଉଜି ନାଭିସଙ୍କ ଠାରେ ମିଳି ପାରିବ ଓ ଏହି ସମ୍ବନ୍ଧୀୟ ସଂପୂର୍ଣ୍ଣ ସର୍ତ୍ତାବଳୀ www.dhenkanal.nic.in ରେ ଉପଲବ୍ଧ ହେବ ।

୨୮. ବିନା କାରଣ ଦର୍ଶାଇ ନିଲାମ ବାତିଲ କରିବାର ଅଧିକାର କର୍ତ୍ତୃପକ୍ଷଙ୍କ ପାଖରେ ରହିଅଛି ।

୨୯. ଯଦି ଉକ୍ତ ଇସ୍ତାହାରରେ କୌଣସି ତ୍ରୁଟି ପରିଲକ୍ଷିତ ହୁଏ, ତେବେ ତାହା ସଂଶୋଧନ କରିବାର କ୍ଷମତା କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ନିକଟରେ ରହିଅଛି ।

08/06/2021

ତହସିଲଦାର,ଗଁଦିଆ

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ସ୍ମାରକ ସଂଖ୍ୟା - ୨୩୨୬ /ତାରିଖ – ୦୫.୦୬.୨୦୨୧

ଏହାର ଏକକିତା ନକଲ ଜିଲ୍ଲାପାଳ ଓ ଉପଜିଲ୍ଲାପାଳ, ଢେଙ୍କାନାଳ/ଗୋଷ୍ଠୀ ଉନ୍ନୟନ ଅଧିକାରୀ, ଗଁଦିଆ/ସମସ୍ତ ଗ୍ରାମ ପଞ୍ଚାୟତ/ସମସ୍ତ ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ କାର୍ଯ୍ୟାଳୟ ନୋଟିସ ବୋର୍ଡ/ ତହସିଲ କାର୍ଯ୍ୟାଳୟ ନୋଟିସ ବୋର୍ଡ/ ସମସ୍ତ ଗ୍ରାମର କୋଠ ଘର ଓ ସମ୍ପୃକ୍ତ ସୈରାତ ସ୍ଥଳୀରେ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତି ଓ ବହୁଳ ପ୍ରଚାର ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

05/06/2021

ତହସିଲଦାର,ଗଁଦିଆ

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ସୈରାତ ବିବରଣୀ – ଗନ୍ଧିଆ ତହସିଲ- ଆର୍ଥିକ ବର୍ଷ ୨୦୨୦-୨୧ ଠାରୁ ୨୦୨୪-୨୫

କ୍ରମିକ ସଂଖ୍ୟା	କେସ ସଂଖ୍ୟା	ଲଘୁ ଖଣିଜ ଉତ୍ସର ନାମ	ମୌଜା	ଖାତା ସଂଖ୍ୟା	ପ୍ଲଟ ସଂଖ୍ୟା	ରକବା (ଏକରରେ)	କିସମ	ସର୍ବନିମ୍ନ ମୂଲ୍ୟ (per CuM)	ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge per CuM)	ମୋଟ ଧାର୍ଯ୍ୟ ମୂଲ୍ୟ (per CuM)	MGQ (in Cubic Meter)	ଅମାନତ ରାଶି (EMD)
୧	୨	୩	୪	୫	୬	୭		୮	୯	୧୦	୧୧	୧୨
୧.	୧୫/ ୨୦୨୦-୨୧	ନିହଲପ୍ରସାଦ ରୋଡ଼ ମେଟାଲ-୧	ନିହଲପ୍ରସାଦ	୧୫୧୩	୨୧୦୧	୨୦.୯୩ ରୁ ୧୨.୨୫	ପର୍ବତ-୨	୧୩୦.୦୦	୬୫.୦୦	୧୯୫.୦୦	୧,୦୦,୦୦୦	୯,୭୫,୦୦୦.୦୦

ସ୍ୱା/-

ତହସିଲଦାର, ଗନ୍ଧିଆ

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Annexure-7

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ANNEXURE-R14/7

OFFICE OF THE SUPERINTENDING ENGINEER
DHENKANAL (R&B) DIVISION, DHENKANAL

No: 6866 /Dt: 14.11.23 /

To

Sri Ajit Sahu, S/O – Late Gokulananda Sahu
At:- Nihalprasad,
Dist: - Dhenkanal

Sub: - Issue of Certificate towards jurisdiction of Nihalprasad to Laulai Road comes under (R&B) Division, Dhenkanal.

Sub: - Your Letter on dt13.11.2023 under Janasunani Portal.

Sir,

With reference to the subject as cited above, it is to inform you that Nihalprasad to Laulai Road via Karadbani covering a length of 8.00 Km comes under the jurisdiction of this (R&B) Division.

This is for favour of your information and necessary action.

Yours faithfully,

14/11/23

Superintending Engineer,
Dhenkanal (R&B) Division, Dhenkanal

True Copy

Attested

Annexure-R14/8 series

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	118665615
Compliance Number(For Tracking)	EC/M/COMPLIANCE/118665615/2025
Reporting Year	2022
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	28-01-2025
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jhk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note: - SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	118525670
Compliance Number(For Tracking)	EC/M/COMPLIANCE/118525670/2025
Reporting Year	2022
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	28-01-2025
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jhk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	118694520
Compliance Number(For Tracking)	EC/M/COMPLIANCE/118694520/2025
Reporting Year	2023
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	29-01-2025
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jhk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	118525670
Compliance Number(For Tracking)	EC/M/COMPLIANCE/118517987/2025
Reporting Year	2023
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	27-01-2025
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jhk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	118517659
Compliance Number(For Tracking)	EC/M/COMPLIANCE/118517659/2025
Reporting Year	2024
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	27-01-2025
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jhk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

Your (Half Yearly Compliance Report) has been **Submitted** with following details

Proposal No	SEIAA-1737/06-2021
Compliance ID	114135763
Compliance Number(For Tracking)	EC/M/COMPLIANCE/114135763/2024
Reporting Year	2024
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	30-12-2024
RO/SRO Name	ARTATRANA MISHRA
RO/SRO Email	jnk109@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to ARTATRANA MISHRA, ODISHA with Notification to Project Proponent.

True Copy
Attested

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Annexure-R14/9

REPORT
ON
VOLUME ASSESSMENT OF WASTE DUMP
INSIDE AND OUTSIDE
OF

NIHALPRASAD ROAD METAL QUARRY-1
OVER 12.25 ACRES OR 4.957 Ha. IN VILLAGE NIHALPRASAD UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT, ODISHA

SRI AJIT SAHU

(Lessee)

Prepared By

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3	Method of Estimation of Volume	2
4	Conclusion	2

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1	1	Surface plan & Sections of Waste Dump-1	1 :1000
2	2	Surface plan & Sections of Waste Dump-2	1:1000
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REPORT ON VOLUME ASSESSMENT OF WASTE DUMP INSIDE AND OUTSIDE OF THE LEASE AREA

1. Introduction

Two waste dumps are located in the northern and northeastern parts of the Nihalprasad Road Metal Quarry-1, identified as Waste Dump-1 and Waste Dump-2, respectively (mentioned in the plate no. 1 & 2). The quarry spans an area of 4.957 hectares (12.25 acres) in the village of Nihalprasad, under Gondia Tahasil of Dhenkanal District, Odisha. Lessee Sri Ajit Sahu has wanted to know the actual volume of waste in these dumps. To ascertain the actual volume of waste dump, Sri Ajit Sahu has requested to Sri Kamala kanta Swain, RQP to prepare the volume assessment report of waste dumps both inside and outside the lease area.

2. Location of the Waste Dump

The volume of the waste dump has been estimated based on the DGPS and drone survey conducted on 05.05.2024, considering the current positions of the dumps. Two waste dumps are located in the Nihalprasad Road Metal Quarry-1: Waste Dump-1 in the northern part and Waste Dump-2 in the northeastern part. Waste Dump-1 is partially located within the lease area, while Waste Dump-2 is situated entirely within the lease area. Which is shown in the Ortho Map (Plate-3)

3. Method of estimation of Volume

(i) Drone-based photogrammetry involves capturing high-resolution images using a drone and processing them in a photogrammetry tool, utilizing suitable ground references captured with DGPS.

(ii) The volume of waste dump has been calculated by cross sectional area method.

(iii) The highest and lowest limit of the dump shown through the contour has been shown over the section to calculate the volume of the waste dump.

(iv) The cross-sectional area of each section has been calculated and multiplied with the length of influence of the respective section to achieve the volume of waste mass in Cu.m.

Details of both volume of waste calculations are given below:

Table-1 (Nihaliprasad Waste Dump-1)

NIHALIPRASAD WASTE DUMP-1			
Section Line	**Sectional Area in Sqm**	**Length of Influence in M**	**Volume of Waste (Cum)**
A	**B**	**C**	**D=B X C**
A-A'	438	9	3942
B-B'	484	10	4840
C-C'	283	7	1981
TOTAL			**10763**

Table-2 (Nihaliprasad Waste Dump-2)

NIHALIPRASAD WASTE DUMP-2			
Section Line	**Sectional Area in Sqm**	**Length of Influence in M**	**Volume of Waste (Cum)**
A	**B**	**C**	**D=B X C**
A-A'	189	21	3965
B-B'	179	20	3821
C-C'	140	20	2902
TOTAL			**10688**

4. Conclusion:

The volume assessment of the waste dumps at Nihalprasad Road Metal Quarry-1 provides critical insights into the quantity of material available for management and potential utilization. Through the application of Drone and DGPS surveys, the volume of Waste Dump-1 and Waste Dump-2 has been accurately estimated, resulting in total volumes of **10,763** cubic meters and **10,688** cubic meters, respectively. The combined total volume of waste from both dumps is **21,451** cubic meters. These findings will assist in making informed decisions regarding waste management strategies and optimizing resource utilization within the quarry.

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RQP/OD113/2022

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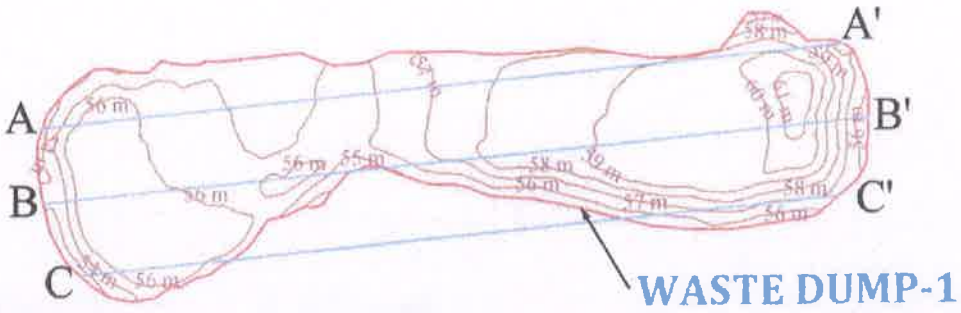
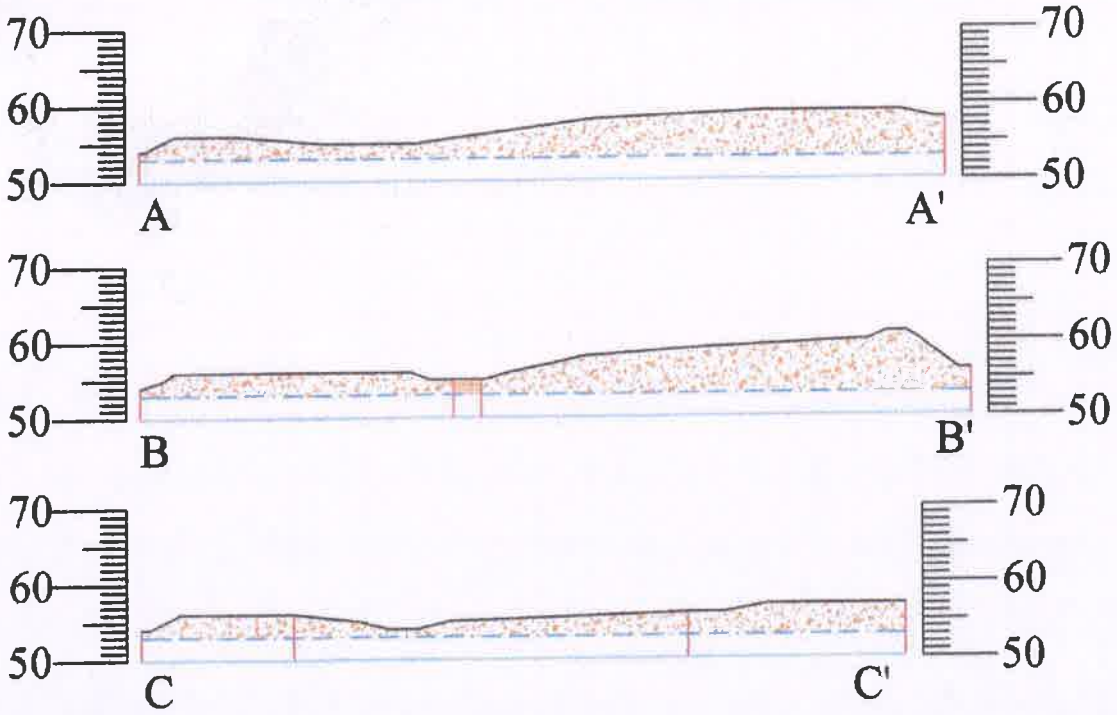
SURFACE PLAN & SECTIONS OF WASTE DUMP-1
Village Nihalprasad under Gondi Tahasil
Of Dhenkanal District, Odisha
Scale - 1:1000
Date of Survey:-05.05.2024





LEGENDS

- WASTE DUMP BOUNDARY
- MINE WASTE
- PROVED LINE

PLATE NO -1

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ROP/OD113/2022

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SURFACE PLAN & SECTIONS OF WASTE DUMP-2
Village Nihalprasad under Gondi Tahasil
Of Dhenkanal District, Odisha
Scale - 1:1000
Date of Survey:-05.05.2024

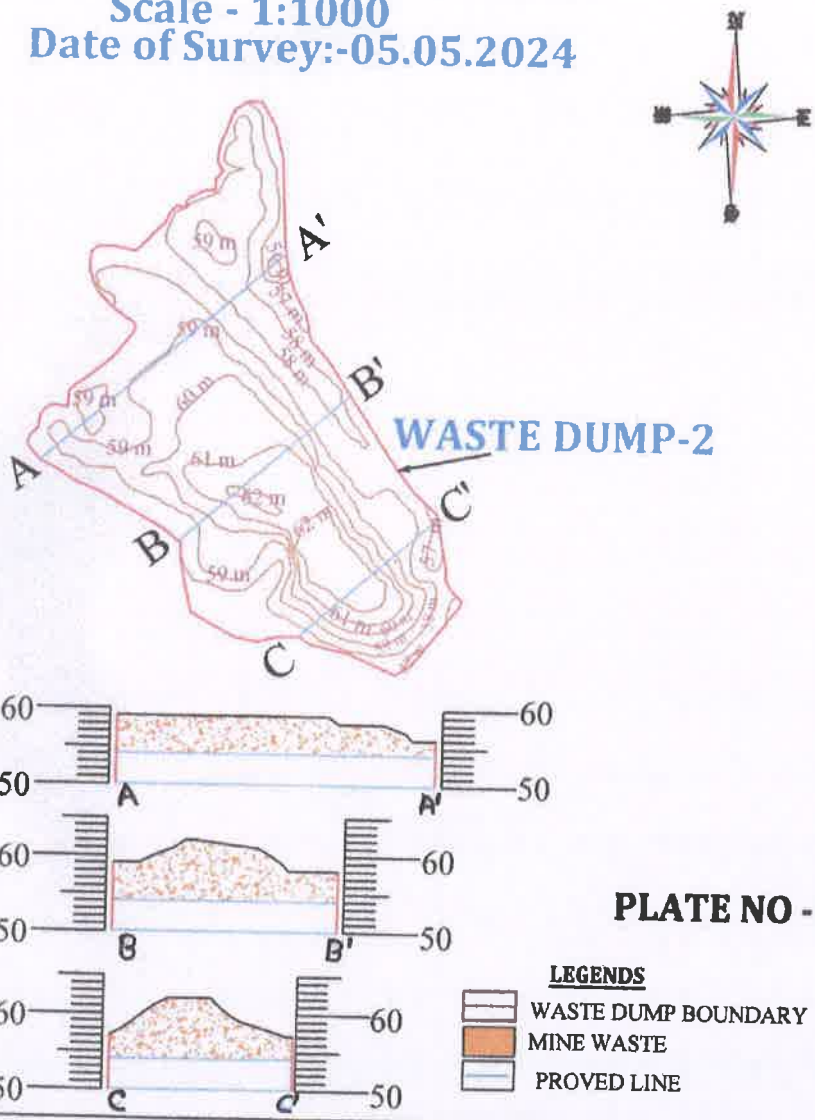

PLATE NO -2

LEGENDS

- WASTE DUMP BOUNDARY
- MINE WASTE
- PROVED LINE

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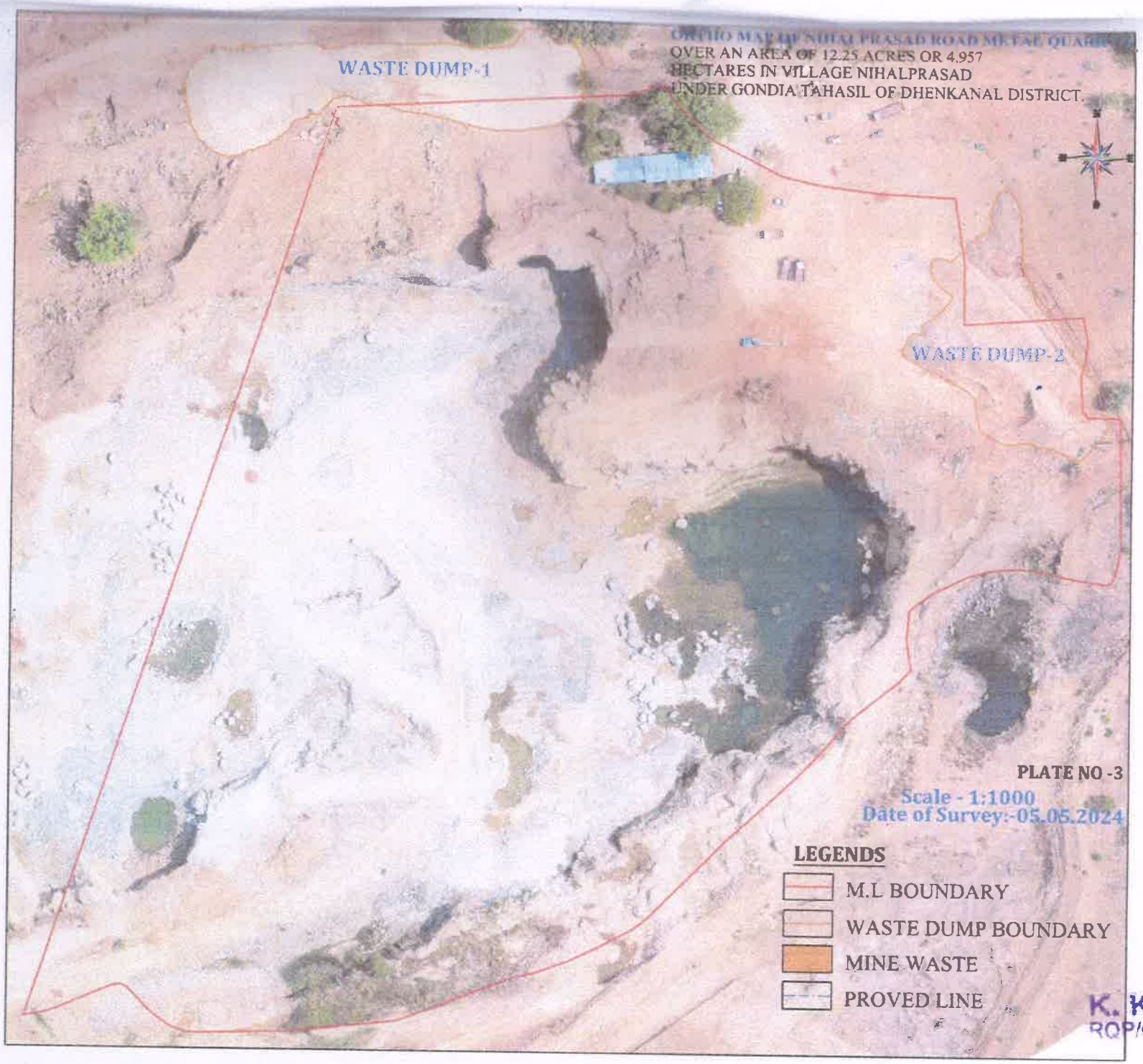
RQP/OD113/2022



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RQP/OD113/2022

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Attested by Advocate